

RESERVE BANK OF INDIA ESTATE DEPARTMENT CHENNAI

NOTICE INVITING e-TENDER

Reserve Bank of India, Chennai invites two parts tenders through **e-Tender mode** from eligible contractors for the following work. The salient details of the work for which bids are invited and important instructions to the bidder are as under:

a E tandan Na	DDI/Channai Danianal
a. E-tender No.	RBI/Chennai Regional office/Estate/15/25-26/ET/159
	[Horticulture works at ANQ]
b. Name of work	Supply & planting of trees, shrubs,
	plants of various species, and allied
	horticulture works at the vacant area for
	the South side of RBI Anna Nagar
	Quarters, Chennai 600040
c. Name & address of tender inviting	The Regional Director
authority.	Reserve Bank of India
	Estate Department
	Fort Glacis, 16, Rajaji Salai
	Chennai-600001.
	E Mail id: <u>estatechennai@rbi.org.in</u>
d. Estimated cost of the work	₹17,65,000/- (Inclusive of GST)
e. Earnest Money Deposit	₹35,300/-
	To be remitted by the intending bidders.
f. Period of completion.	2 months from 10th calendar day of issue
	of work order.
	of work order.
g. Tender documents available on and to	Through Bank's approved e-Tender portal
g. Tender documents available on and to be downloaded / submitted through e-	
	Through Bank's approved e-Tender portal
be downloaded / submitted through e-	Through Bank's approved e-Tender portal
be downloaded / submitted through e- Tender mode.	Through Bank's approved e-Tender portal https://www.mstcecommerce.com/eprocn
be downloaded / submitted through e- Tender mode. h. Date of NIT available to parties to	Through Bank's approved e-Tender portal https://www.mstcecommerce.com/eprocn
be downloaded / submitted through e- Tender mode. h. Date of NIT available to parties to download	Through Bank's approved e-Tender portal https://www.mstcecommerce.com/eprocn June 04, 2025 onwards.
be downloaded / submitted through e- Tender mode. h. Date of NIT available to parties to download i. Important instructions on e-Tender and	Through Bank's approved e-Tender portal https://www.mstcecommerce.com/eprocn June 04, 2025 onwards. For instructions on e-Tender, please refer
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be downloaded / submitted through e- Tender mode. h. Date of NIT available to parties to download i. Important instructions on e-Tender and	Through Bank's approved e-Tender portal https://www.mstcecommerce.com/eprocn June 04, 2025 onwards. For instructions on e-Tender, please refer to the Section - I: lmportant Instructions Regarding E-tender of the tender document. e-Tender transaction fee shall be paid in

	Department, II Floor, Rajaji Salai, Fort
	Glacis, Chennai-600001).
k Data of starting of a Tandar for	•
k. Date of starting of e-Tender for submission of online Techno-Commercial	11:00 Hrs. on July 01, 2025 onwards.
Bid and price Bid at https://www.mstcecommerce.com/eprocn	
I. Last date of submission of EMD.	11:00 Hrs. on July 11, 2025
	11:00 Hrs. on July 11, 2025.
m. Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid.	11:00 Hrs. on July 11, 2025.
n. Date & time of opening of Tender	Part I (Techno-Commercial Bid) of the
	tender shall be opened at 11:30 Hrs. on
	July 11, 2025. Part II (Price Bid) shall be
	opened on a later date which shall be
	intimated to the qualified bidders.
o. Validity of the tender	03 months from the date of opening of the
	PART-I of the Tender.
p. Transaction Fee	Payment of Transaction Fee as mentioned
	in the MSTC portal through MSTC
	payment gateway / NEFT / RTGS in favour of MSTC Limited.
q. Contact details of tender inviting	1. Shri Ramesh S
authority personnel.	Assistant General Manager
authority personner.	044-25399922
	sramesh@rbi.org.in
	2. Smt. Sanghamitra Purkayastha
	(AGM-Civil), 044-2539 9135
	psanghamitra@rbi.org.in
	3. Shri. R V Shiva (Manager-Civil),
	044-25399108.
	rvshiva@rbi.org.in

2. For further details please refer tender document Techno-Commercial Bid (Part I) and Price-Bid (Part II). Further corrigendum / addendum if any, will be hosted on the Bank's website https://www.rbi.org.in/ under the link Tender's and https://www.mstcecommerce.com/eprocn/. The Bank is not bound to accept the lowest tender and reserves the right to accept either full or in part of any tender. The Bank also reserves the right to reject any one or all of the tenders without assigning any reason, thereof.

The Regional Director Reserve Bank of India Chennai



Reserve Bank of India Estate Department Chennai

(Website: www.rbi.org.in)

RBI / Chennai Regional office / Estate / 15 / 25-26 / ET / 159 [Horticulture works at ANQ]

e-TENDER FOR

Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040.

Part I (Techno-Commercial Bid)

(Containing Section I to Section X)

Date of Pre-Bid meeting: 14:30 Hrs. on June 26, 2025.

Venue of Pre-Bid meeting: Estate Department, Reserve Bank of India,

Fort Glacis, Chennai.

Due Date and time of Submission of e-Tender: 11:00 Hrs. on July 11, 2025

DISCLAIMER

Reserve Bank of India, Estate Department, Chennai has prepared this document to give background information on the work to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or any of their respective officers, employees give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by RBI in submitting the Tender. The information is provided on the basis that it is non - binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the work or to change the configuration of the work, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest.

No reimbursement of cost of any type will be paid to persons or entities expressing interest. Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website and will not be published in the newspaper.

Table of Contents		
Part I - Techno Commercial Bid	Page	Nos
	From	То
Schedule of E-Tender (SOT)	4	5
Section I: Important instructions for e-procurement	6	11
Section II : Form of Tender/Bid	12	15
Section III : Scope of work	16	17
Section IV: Instruction to bidders	18	26
Section V : General Conditions of Contract (GCC)	27	45
Section VI : Special Conditions of Contract (SCC)	46	48
Section VII a: Technical Specifications	49	82
Section VII b: List of approved makes of materials	83	83
Section VIII: List of Schedules		
Schedule A		
Notes for Schedule of Quantities (SOQ) / Bill of Quantities (BOQ), Preamble to	0.4	00
Schedule of Quantities and Abstract of Schedule of Quantities	84	88
Schedule B		
Safety Code	89	91
Schedule C		
List of Documents to be maintained at site		92
Schedule D		
Green Building Requirements		93
Section IX: List of Annexures to various sections and Schedule		
1 Pre-Qualification Criteria (Formats 1, 1A, 2, 2A, 3, 3A, 4, 5, 5A)	94	110
2 Draft Articles of agreement	111	118
3 Undertaking of Satisfying Eligibility criteria	119	119
4 Proforma of Bank Guarantee for Performance Security Bank Guarantee /		
Earnest Money Deposit	120	122
5 Format of Measurement Book	123	125
6 Format for Power of attorney or authorized signatory	126	127
7 Proforma of undertaking for Indemnifying Employer against contract	400	400
rules/regulations	128	128
8 Proforma for undertaking / declaration /certificate regarding country sharing	129	130
land border with India	123	130
9 Breakup of rates for item no. 1 of BOQ / SOQ - to be uploaded by the bidder	131	155
in Part II of MSTC Portal ONLY.	131	100
Section X: Site Layout drawing	156	168

SCHEDULE OF E-TENDER (SOT)

The Schedule of e-Tender is as follows:

i)	E-Tender No.	RBI / Chennai Regional office / Estate / 15 / 25-26 / ET / 159 [Horticulture works at ANQ]
ii)	Description of work	Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040.
iii)	Mode of Tender	E-tender (Online Part I - Techno-Commercial Bid and Part II - Price Bid through www.mstcecommerce.com/eprocn) only.
iv)	Estimated Cost	₹17,65,000/- (Inclusive of GST)
v)	Time allowed for completion of the work / Contract Period	2 months from 10 th calendar day of issue of work order
vi)	Defects Liability Period (DLP)	12 months from the date of issuance of Virtual completion certificate.
vii)	Earnest Money Deposit (EMD)	₹ 35,300/- To be remitted by the intending bidders.
viii)	Retention Money (RM) to be deducted from each RA bill towards DLP	at the rate of 5% of the value of each bill certified.
ix)	Performance Security Bank Guarantee	For 5% of the accepted 'Contract Amount', to be submitted by the Successful bidder. PBG would also be accepted to be deposited in the form of NEFT for the equivalent amount. However, the amount would not attract any interest.
x)	Liquidated damages	0.25% of the accepted contract amount per week, subject to a maximum total of 10% of the accepted Contract amount.
xi)	Time for Settlement of Bills	30 days from the receipt of the Interim Bill and 45 days from the receipt of the Final Bill.
xii)	Interim Bill / Running Account (RA) bill	Each RA Bill shall be ₹10 Lakh
xiii)	Release of EMD / Performance Security Guarantees.	EMD remitted by the successful bidder shall be released upon signing the contract agreement

		and submission of Performance Security Bank Guarantee. The Performance Security Bank Guarantee shall be released by the Bank on successful completion of DLP.
xiv)	Interest on Delayed payment	Simple interest @ 3 % per annum
xv)	Date of NIT (Notice Inviting Tender) available to parties for download	June 04, 2025 onwards
xvi)	Date of Pre-Bid Meeting	14:30 Hrs. on June 26, 2025
xvii)	Date of Starting of e- Tender for submission of on-line Techno- Commercial Bid and price Bid	11:00 Hrs. on July 01, 2025
xviii)	Last Date of submission of EMD	11:00 Hrs. on July 11, 2025
xix)	Date of closing of online e-tender for submission of techno-commercial bid & price bid	11:00 Hrs. on July 11, 2025
xx)	Date of opening of Part-I (techno-commercial bid)	11:30 Hrs. on July 11, 2025
xxi)	Date of opening of Part-II (price bid)	Part II (Price Bid) of the tender shall be opened on a subsequent date which would be intimated to the qualified bidders separately.
xxii)	Transaction fee (non-refundable)	Payment of Transaction fee as mentioned in the MSTC portal (inclusive of GST % as mentioned) through MSTC payment gateway /NEFT/RTGS in favour of MSTC LIMITED.

<u>Important Instructions Regarding E-tender</u>

This is an e-procurement event of RBI. The e- procurement Service Provider/Contractor is the MSTC Limited.

You are requested to read and understand the Notice Inviting Tender and subsequent corrigenda if any, before submitting your online tender.

Process of E-tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing and encryption type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE

SUBMITTED ON-LINE ONLY AT www.mstcecommerce.com/eprocn (Version 3)

1) Vendors are required to register themselves online with

www.mstcecommerce.com/eprocn

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration

Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact MSTC/ RBI, (before the scheduled time of the e-tender).

Contact details:

a) Contact person (MSTC) For Vendors:

HO Central Help Desk: (For vendors)

Phone Number: 07969066600

<u>helpdeskho@mstcindia.in</u> (Please mention "HO Helpdesk" as subject while sending emails)

Availability:

9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders,
 System settings etc.

b) Contact person (MSTC)

1. Shri. Shanmugam - 9176397264

Email id: nshanmugam@mstcindia.co.in

2. Shri. J Damodaran – 9841002253

Email id: jdamodaran@mstcindia.co.in

3. MSTC Help Line:9499054101/2/3/4.

Email id: helpdesk@mstcindia.co.in

4. Shri. V Ganesh Moorthy - 044 - 28285000

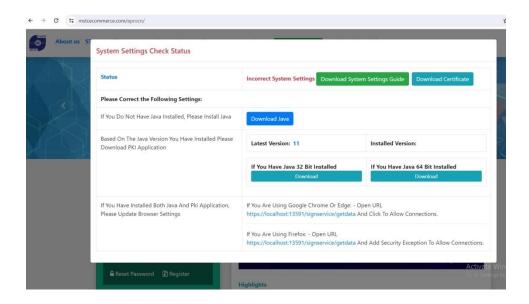
Google hangout ID- (for text chat) - mstceproc@gmail.com

c) Contact person at RBI (During Office Hours 10:00 am to 5:30 pm only):

- 1. Shri. Rohit Raghunath Mane (Assistant Manager, Estate Department) 044-2561 9851
- 2. Shri. Vilvanathan.M (Assistant, Estate Department) 044- 2539 9258

B) System Requirement:

For details, vendor may refer to the **DOWNLOAD SYSTEM SETTING GUIDE** available https://www.mstcecommerce.com/eprocn/



1. Special Note towards Transaction fee: The vendors shall pay the transaction fee using "Transaction Fee Payment" Link against the specific tender in the "Bid Floor"/through the "Pay Transaction fee" in "Event catalog" through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized.

<u>Transaction fee is non-refundable</u>. A vendor will not have the access to online etender without payment of the transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

2 Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III

signing and encryption type of DSC (Digital Signature Certificate).

3. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice

inviting tender).

4. Bidding in E-tender:

Note: Vendors are instructed to use *Upload Documents* link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of

single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through Attach Document link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please

follow instructions of vendor guide.

Bidder(s) need to submit necessary EMD, E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any are non-

refundable. No interest will be paid on EMD.

The account details of RBI, Chennai for NEFT transactions are as follows

Beneficiary Name: RBI CHENNAL

IFSC: RBIS0CNPA01

Account No: 186003001

Proof of remittance with transaction number (scanned copy) shall be sent to

estatechennai@rbi.org.in.

b) The process involves Electronic Bidding for submission of Techno Commercial Bid

as well as Price Bid.

The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC www.mstcecommerce.com → e-procurement → New Common Portal → Bid Floor Manager→ live event →Selection of the live event→ Transaction fee->Common terms->Attach Documents->Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter SUPPLIER/CONTRACTOR.

- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.
- i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

Bidders are requested to quote rates without G.S.T / G.S.T & T.C.S (for Rebate items wherever applicable) on 'Works Contract' and the same will be added automatically by the system. Thus, the final total amount shown in the system including G.S.T / G.S.T & T.C.S (wherever applicable) will be the final bid amount / contract amount. No change in quoted rates will be accepted after opening of the e-tender.

SECTION - II

FORM OF TENDER/BID

(To be duly filled and uploaded in the e-tendering portal)

Place: Date:

Smt. **Uma Sankar**Regional Director,
Reserve Bank of India,
Estate Department,
Chennai Office – 600001.

Madam

Having read and examined the Notice Inviting e-Tender, Specifications & designs, Drawings, Schedule of Quantities, various schedules, General conditions of contract and, Special conditions of contract, General rules and instructions to bidders, clauses and all other contents in the tender document for the work specified in the memorandum hereinafter set out and having examined the site of the works and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications & designs, drawings and instructions in writing referred to in General Conditions of Contract, the Articles of Agreement, Special Instructions, Schedule of Quantities and Special Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

Memorandum

Description of work	Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040.
Estimated cost (₹)	₹17,65,000/- (Inclusive of GST)

Time allowed for completion of the work / Contract Period	2 months from 10 th calendar day of issue of work order.
Earnest Money Deposit (₹)	₹ 35,300/- To be remitted by the intending bidders.
Defects Liability Period (DLP)	12 months from the date of issuance of Virtual completion certificate.
Retention Money (RM) to be deducted from each RA bill towards DLP	at the rate of 5% of the value of bill certified.
Liquidated damages	0.25% of the accepted contract amount per week, subject to a maximum total of 10% of the accepted Contract Price.
Interim Bill / Running Account (RA) bill	Each RA Bill shall be ₹ 10 Lakh
Time for Settlement of Bills	30 days from the receipt of the Interim Bill and 45 days from the receipt of the Final Bill.
Interest on Delayed payment	Simple interest @ 3 % per annum

- 2) We agree to keep the tender open for the validity period of 3 months and not to make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually.
- 3) Should this tender be accepted, I/ we hereby agreed to abide by and fulfil the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the RESERVE BANK OF INDIA the amount mentioned in the said conditions.
- 4) I / we agree to deposit a sum equivalent to 2% of the 'Estimated Cost' i.e. ₹ 35,300/-, as Earnest Money Deposit to the Reserve Bank of India, in the mode specified in the tender, for which the amount is not to bear any interest. The said EMD shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.
- 5) If I/We fail to accept the work order / commence work upon opening the bid as specified, I/ We agree that Reserve Bank of India or its successors in office shall without prejudice

to any other right or remedy available in law, be at liberty to forfeit the said EMD absolutely. The successful bidder shall also submit a Performance Security Bank Guarantee for 5% of the accepted Contract Value, for due fulfilment of the contractual obligations by the contractor. The EMD paid by the successful bidder shall be released without any interest after successful execution of the contract agreement and submission of Performance Bank Security Guarantee for 5% of the accepted Contract Value as provided above.

- 6) Further, I/We agree that in case of forfeiture of Earnest Money Deposit as aforesaid, I/We shall be debarred from participation in the re-tendering process of the work.
- 7) I/We undertake and confirm that eligible similar work(s) has/have not been got executed through another contractor on back-to-back basis. Further that, if such a violation comes to the notice of Reserve Bank of India, then I/We shall be debarred from tendering in Reserve Bank of India in future. Also, if such a violation comes to the notice of Reserve Bank of India before date of start of work, the Engineer-in-Charge shall be free to forfeit the entire amount of Earnest Money Deposit.
- 8) I/We hereby declare that I/We shall treat the tender documents, drawings and other records connected with the work as secret/confidential documents and shall not communicate information/derived therefrom to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.
- 9) Should this tender be accepted, I/We hereby agree to abide by and fulfil the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.
- 10) Our bankers are (Name and full address)

(i)	
(ii)	

The names of partners of our firm are:		
(i)		
(ii)		
Name of the partner of the firm		
authorized to sign		
OR		
Name of person having power of		
Attorney to sign the Contract (certified		
true copy of the Power of Attorney should		

Yours faithfully,

be attached)

Signature / Digital Signature of the Bidder

Signatures and addresses of witnesses

	Signature	Address
(i)		
(ii)		

SCOPE OF WORK

1.1 Description of Work:

Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040..

- **1.2** The scope of proposed work shall be as per the schedule of quantities & specifications given in this tender document. The major items of work covered is listed below (in brief):
- (a) Supplying and planting of various species of Plants / Trees / Shrubs / Grass etc.,.
- (b) Supplying and providing Farmyard manure.
- (c) Supplying and providing Rock cascade water fountain including accessories.
- 1.3 It is not the intent to specify completely herein all details of design and construction of the works covered under this enquiry. Scope of work may also include such other related works as indicated in the drawings and /or schedule of quantities although they may not be specifically mentioned in the above paragraphs and all such incidental items of works not specified but reasonably implied and necessary for completion of the job as a whole, as directed by the Engineer-in-Charge and as directed hereunder. All works shall confirm in all respects to high standards of engineering, design and workmanship and shall, fulfill the anticipated performance during the CONTRACTOR's guarantee period in a manner acceptable to the Engineer-in-Charge who shall have the power to reject any works or materials which in his judgment are not in full accordance with the specification requirements as directed hereunder.
- **1.4** Various works covered in this specification shall include furnishing of all materials, labour, tools plants and equipment, transportation, fabrication, supervision and construction as mentioned herein and as directed by the Engineer-in-Charge.

I/We hereby declare that I/we have read and understood the above information.

Place

Signature / Digital Signature of bidder

Date

INSTRUCTIONS TO BIDDERS

E-tenders comprising duly filled in Part I (Techno-Commercial Bid) and Part II (Price Bid) of the tender should be uploaded in MSTC website under RBI Portal for the work of **Supply & planting of trees**, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040. not later than 11:00 Hrs. on July 11, 2025.

- The Bank discourages stipulation of any additional conditions by the bidders. However, in case the bidders wish to include any condition / clarification, it shall be addressed as a special remark. The clarifications / conditions etc, if any will be examined and after discussions with all the bidders, the conditions that are acceptable to the Bank will be intimated to all the bidders.
- Part I (Techno-Commercial Bid) of the tender shall be opened at 11:30 Hrs. on July 11, 2025. Part II (Price Bid) of the tender shall be opened on a subsequent date which shall be intimated to the bidders.
- 3. Tenders shall remain valid for acceptance by the Bank for a period of three months from the date of opening of Part I of the tender, which period may be extended by mutual agreement and the bidder shall not cancel or withdraw the tender during this period.
- 4. Digital Signatures may be used to submit the tender in token of his / their acquainted himself / themselves with the General Conditions of Contract, Specifications, Special Conditions etc as laid down.
- If any of the document is missing, the tender may be considered invalid by the Bank at its discretion. No advice of any change in rate or conditions after opening of the tender will be entertained.
- 6. The vendors shall pay the transaction fee vide the procedures listed in **Section I** 'Important Instructions Regarding E-tender.
- 7. Transaction fee is non-refundable. A vendor will not have access to the online e-tender without making the payment towards transaction fee.
- 8. Earnest Money Deposit for a sum of 2% of 'Estimated Amount' i.e. ₹ 35,300/-, shall be remitted through NEFT, by all the intending bidders before due time

(Account details mentioned below). The intending bidders may also remit the EMD in the form of a Demand Draft or a Bank Guarantee, issued by a scheduled bank, drawn in favour of the Reserve Bank of India, in the format prescribed by the Bank.

Beneficiary Name: RBI CHENNAI

IFSC: RBIS0CNPA01 Account No: 186003001

Proof of remittance with transaction number (Scanned copy) shall be attached/uploaded.

The bidders are also advised to send the proof of remittance with transaction number (scanned copy) to estatechennai@rbi.org.in.

- 9. EMD may also be submitted **on or before 11:00 Hrs. on July 11, 2025** in the form of a Bank Guarantee in the format approved by the Bank (Proforma attached as Annexure 4) at the Estate Department, Reserve Bank of India, Chennai 600001. A tender which is not accompanied by such EMD will not be considered.
- 10. EMD of the unsuccessful bidders shall be refunded / returned without any interest.
- 11. The successful bidder shall also submit a Performance Security Bank Guarantee for 5% of the accepted Contract Value, valid for the Contract Period (till successful completion of DLP) for due fulfilment of the contractual obligations by the contractor. The EMD paid by the successful bidder shall be released without any interest after successful execution of the contract agreement and submission of Performance Bank Security Guarantee for 5% of the accepted Contract Value as provided above, by the successful vendor.
- 12. The EMD shall not be accepted in any form other than the one mentioned in the tender notice. The EMD / Performance Security Bank Guarantee submitted by the successful bidder shall be forfeited in case the successful bidder fails to commence the work awarded to her / him / them within the prescribed time limit.
- 13. The Reserve Bank of India does not bind itself to accept, the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so. The Earnest Money will be refunded to the bidder if his tender is not accepted but without any interest. Under no circumstance Earnest Money Deposit will be accepted in the form of fixed deposit receipt of Bank or Insurance Guarantee or cheque.

- 14. The successful bidder shall indemnify the Employer against all risks by obtaining and keeping in force / currency throughout the Contract Period, necessary Insurance Policies of appropriate value including Contractors All Risk Policy, Workmen Compensation Policy, Third Party Liability Policy etc as per Clause 25 of the General Conditions of the Contract.
- 15. On receipt of intimation from the Employer of the acceptance of her / his / their tender, the successful bidder shall be bound to execute the contract and within fourteen days thereof, the successful bidder shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so bidding, whether such formal agreement is or is not subsequently executed.
- 16. In addition to the Performance Security Bank Guarantee for 5% of the accepted 'Contract Amount' as per Clause 11 here as above, as a further security for the due fulfilment of the contract by the Contractor, 5% of the value of the work done will be deducted by the Employer from each payment to be made to the Contractors towards Retention Money. This Retention Money to be deducted plus the Performance Security Bank Guarantee for 5% of the accepted Contract Value submitted by the successful bidder will be termed as 'Total Security Deposit'. The 'Total Security Deposit' i.e. Retention Money + Performance Security Bank Guarantee for 5%, will be released by the Employer after successful completion of the Defect Liability Period including rectification of the defects observed during the Defects Liability Period. The amounts retained by the Employer shall not bear any interest.
- 17. Any compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the 'Total Security Deposit' if the amount so permits and the Contractor shall, unless such deposit has become otherwise payable, within ten days after such deduction make good in cash the amount so deducted.
- 18. The Contractor shall not assign the Contract. He shall not sublet any portion of the Contract, except with written consent of the Employer. In case of breach of these conditions, the Employer may serve a notice in writing on the Contractor rescinding the Contract whereupon the security deposit shall stand forfeited to the Employer.
- 19. The Contractor shall carry out all the work strictly in accordance with drawings (if any), details, specifications and instructions of the Bank's Engineer.

- 20. A Schedule of Probable Quantities in respect of each work and specifications accompany these Instructions to Bidders. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Bank. Each tender should contain not only the rates but also the value of each item of work entered in a separate column as mentioned in the MSTC Portal and all the items should be totalled in order to show the aggregate value of the entire tender.
- 21. The bidder must obtain for himself on his own responsibility and at her / his / their own expenses all the information, which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings (if any) and must inspect the site of the work and acquaint herself / himself / themselves with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto.
- 22. The rates quoted in the tender, for each item shall include all charges for clearing of site, before commencement as well as after completion, double scaffolding, centring, boxing, staging, planking, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and holidays, temporary plumbing and electricity supply arrangements (water and electricity may be made available at the available sources by the Bank within the colony premises, but drawing the same to the required locations is the responsibility of the contractor, protection of the public and safety of walls, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding, staging, etc, as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank's Engineer. The rates quoted, for each item shall be deemed to be for the finished work, to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in road / railway freights or any conditions whatsoever.
- 23. The Bidders are requested to quote rates without G.S.T / G.S.T & T.C.S (for Rebate items wherever applicable) on 'Works Contract' and the same will be added automatically by the system. Thus, the final total amount shown in the system including G.S.T / G.S.T & T.C.S (wherever applicable) will be the final bid amount / contract amount. No change in quoted rates will be accepted after opening of the e-tender.
- 24. Each invoice / bill shall indicate amongst other things, the contractor's PAN and G.S.T Registration Number. The Contractor shall also produce to the Bank adequate proof of remittance of G.S.T within a reasonable time from remittance. The contract value will

- also be subject to TDS / TCS / TDS under GST / Withholding Tax / any other tax, as per statutes.
- 25. The Contractor should note that unless otherwise stated, the tender is strictly on item rates basis and attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. However, during actual execution of work, if the quantities of any of the items of work exceeds by more than 25% of the tender quantities, the quantities of such items executed, by the authority of the Bank's Engineer and with the concurrence of the employer, in excess of 25% of the tender quantity, shall be considered as an extra item of work for which the Contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis, based data provided in the current DAR published by CPWD from time to time, with 15% towards establishment charges, contractor's overheads and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustment due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.
- 26. Time allowed for carrying out the work is **2 months**, which shall be strictly observed by the Contractor, and it shall be reckoned from the **10**th day of issue of written order to commence the work.
- 27. The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation as defined in Clause 27 of the General Conditions of the Contract. The bidder shall before be commencing the work prepare a detailed work programme which shall be approved by the employer.
- 28. Tenders will be considered only from list of contractors empanelled by the Bank in the trades concerned.
- 29. The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring Government controlled or other building materials or in obtaining water and power connections for construction purposes or for any other reason whatsoever and the

Employer shall not be liable for any claim in respect thereof. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.

- 30. The successful bidder is bound to carry out any items of work necessary for the completion of the job even though such items are not included in the quantities and rates. Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer with the prior consent in writing of the Employer.
- 31. The successful bidder must co-operate with the other Contractors appointed by the Employer so that the work shall proceed smoothly with least possible delay, to the satisfaction of the Bank's Engineer.
- 32. The Contractor must bear in mind that all items of the work shall be carried out, strictly in accordance with the specifications made by the Bank's Engineer, in compliance to the requirements of the local public authorities and to the requirements of the Bank. No deviation on any account will be permitted.
- 33. The successful bidder should make his own arrangement to obtain all materials required for the work. The materials as far as procurable shall be first / premium quality, conforming to relevant Indian standards.
- 34. The successful bidder is bound to purchase required materials for which 'Basic Price' has been stipulated under the item, from the manufacturer / supplier approved and selected by the Bank and at the rate approved by the Bank from time to time.
- 35. For items where 'Basic Price' of materials is stipulated, only the difference in the basic price specified in the tender and actual price (excluding G.S.T, transportation from the factory outlet (i.e. Ex-Godown) of the specified brand), any other charges like conveyance, loading, unloading & handling charges for delivery at the site etc-bidders may consider these factors while quoting the rate), approved by the Bank shall be considered and 15% towards O.H.C & C.P shall be allowed on such difference. The contractor shall take prior approval of the Bank for 'Basic Price' before procurement of such items and produce Cash Bill / Tax Invoice towards procurement of such materials.
- 36. The Contractor shall only use materials of the makes / manufacturers specified in the list of material of approved make / brand / manufacturer contained in the e-tender clauses, with the approval of the Bank's Engineer.

- 37. Electricity and water shall be provided free of cost for execution of the work at one point within the premises. The Contractor shall make their own arrangements for conveying the same to the required locations. The contractor shall, however, take care to ensure that no undue wastage of electricity & water is caused. Necessary safety measures shall be taken by the contractor to avoid any mishap. The contractor shall be penalized by the Bank if any laxity on his part is observed in this matter.
- 38. The Contractor shall strictly comply with the provisions in the Safety & Fire Safety Codes annexed hereto.
- 39.IS Code numbers wherever mentioned in the tender shall be the latest version as on the date of opening of tenders.
- 40.EMD / 'Total Security Deposit' ('Performance Security Bank Guarantee' + 'Retention Money') of the successful bidder will be forfeited if he / they fail to comply with any conditions of the Contract.
- 41. The bidder must obtain for himself at his own responsibility and at his own expense all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings (if any), inspect the site of the work, acquaint himself with all local conditions, means of access of the work, nature scope of the work and all matters pertaining thereof.
- 42. If there is any discrepancy between the description of the item in the General Specifications and the detailed descriptions in the Schedule of Quantities of the same item, the later shall prevail.
- 43. The contractor shall abide by and fulfil all requirements laid down under the Building and Other Construction Workers (R&E&CS) Act, 1996 and Buildings & Other Construction Workers Welfare Cess Act 1996 (BOCWWC) and the rules framed thereunder.
- 44. Clarifications if any with respect to General Conditions, Special Conditions, Scope of work, specifications, drawings (if any) or any other matter required for completing the tender shall be obtained from the Bank, during working hours of the Bank, before submitting the tenders. Once a tender is submitted, the matter will be decided according to terms & conditions in the tender, in the absence of such authentic pre-clarification in writing.

- 45. The contractor shall abide by and fulfil all requirements laid down under the Contract Labour (Regulation and Abolition) Act, 1970 and the rules framed there-under. The contractor shall submit to the Bank the maximum number of Labourers to be engaged on a single day in the job. Any subsequent increase should be informed to the Bank without delay. If the number of labourers employed for the job are twenty or more, the contractor shall obtain required license from the Regional Labour Commissioner. The contractor should ensure payment of minimum wages to all his labourers / workmen staff employed by him. He shall submit a certificate to the effect that, he has actually paid all the dues of all the labourers of all designations / descriptions engaged by him for completion of the awarded job / work / project, at the rate, which is not less than that prescribed under Minimum Wages Act, 1948, including its amendments and they have complied with the provisions of CLRA Act, with regard to providing essential amenities to the contract labour. Further, he may facilitate Bank's representative(s) to verify and certify the veracity of such certificate.
- 46. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc, which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this Agreement is fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will Survive the expiry or termination of this agreement for whatever reason.

47.a) The contractor / agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal

Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect of the complaint.

- b) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.
- c) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to the Bank's employee, if sexual violence by the employee of the contractor is proved. The contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.
- d) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

COVID-19 Precautions to be followed

48. Contractor should ensure that the instructions/ directions issued by Central as well as State Government, and also by the Bank in connection with Covid-19 Pandemic are followed scrupulously by the workmen deployed at the Bank. Workmen from containment area or under quarantine should not be deployed for work. Further, you are required to closely monitor the staff deployed to the Bank and in case of any staff/family member of staff is found 'COVID' infected, action to be taken to replace the staff at once. Staff should be sensitized to follow strict social distancing norms while they remain deployed. You shall provide them with necessary gloves, masks, sanitizer, etc., and personal protective equipment (PPE), if necessary, at no extra cost to the Bank. Further, you shall indemnify and keep indemnified the Bank from any financial/ legal liability arising out of your failure, fault or negligence in complying-with the above instructions. Any hindrance to the work due to COVID-19 pandemic or any other reasons shall be intimated to the bank's engineer.

I /we hereby declare that I / we have read and understood the above instructions, terms and conditions, etc. provided for guidance of tenderers and have accordingly quoted my/our rates.

lace:	Signature / Digital Signature of tenderer
Date:	

GENERAL CONDITIONS OF THE CONTRACT (GCC)

The Conditions Hereinbefore referred to

Interpretation Clauses	of	1. In the contract (as hereinafter defined) constructing these Conditions, the specifications, Schedule of Quantities and Contract Agreement, the following words an expression shall have the meaning therein assigned to them except where the subject or context otherwise requires:
(a) 'Employer'		Shall mean The Reserve Bank of India and shall include its assigns and successors.
(b) 'Contractor'	in	"Contractor" shall mean
the case of	а	and partners in the name and style of
partnership firm		
		and having a place of business atand
In the case of Individual	of	shall include the partners for the time being of the said firm the legal representatives of a deceased partner. "Contractor" shall mean Shri
		trading in the name and style of
In the case	of	and shall include its heirs, successors and legal representatives. "Contractor" shall mean
company		a company incorporated under
		19 / 20 and having its registered office at
(c) 'Engineer'		and shall include his successors and assigns. Shall means the person appointed by the Employer to act as Engineer for the purpose of the contract and named as such in the conditions.
(d) 'Site'		Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by
(e) 'This Contrac	:t'	the Employer for the Contractor's use. Shall mean the Articles of Agreement, the Special conditions, the Conditions (part I and II), the Tender, the letter of acceptance, the Appendix / SOT, the Schedule of quantities and Specification and such

further documents as may be expressly incorporated in the letter of acceptance or article of agreement attached hereto and duly signed.

(f) 'Specification'

Means the specification of the works included in the Contract and any modification thereof or addition thereto made or submitted by the Contractor and approved by the Engineer.

(g) 'Bill of Quantities'(h) 'Tender'

Means the priced and completed bill of quantities forming the part of Tender.

Means The Contractor's priced offer to the Employer for the execution and completion of the works and remedying of any defects therein in accordance with the provisions of the contract, as accepted by the letter of acceptance.

(i) 'Letter acceptance'

of

Means the formal acceptance by the employer of the tender.

(f) 'Notice writing'

in Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered.

(f) 'Act Insolvency' Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act or the Provincial Insolvency Act or any Act amending such original.

(g) 'Net Prices'

If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.

(h) 'The Works'

Shall mean Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040... as provided herein.

Note: Words imparting persons include firms and corporation. Words imparting the singular also include the plural and vice versa where the context requires.

Scope of Contract

- 2. The contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time-to-time issue further drawing and / or written instructions, details directions and explanations which are hereafter collectively referred to as "Bank's Instructions" in regard to: -
- (a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work.
- (b) Any discrepancy in the Drawings (if any) or between the Schedule of Quantities and / or Drawings (if any) and / or Specification.
- (c) The removal from the site of any material brought thereon by the Contractor and the substitution of any other material, therefore.
- (d) The removal and / or re-execution of any works executed by the Contractor.
- (e) The dismissal from the works of any persons employed thereupon.
- (f) The opening up for inspection of any work covered up.
- (g) The amending and making good of any defects under clause 21 hereof.

The Contractor shall forthwith comply with and duly execute any work comprised such Bank's Engineer 's instructions provided always that verbal instructions directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer 's shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dissented from in writing within a further seven days by Bank's Engineer 's such shall be deemed to be Bank's Engineer 's instructions within the scope of the Contract.

Variations to be approved by the Employer

3. The Contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers, etc. The rates on scrutiny and final acceptance by Employer shall form a supplementary tender. The Employer shall not be liable for payment of such variations until these statements are sanctioned by it.

Drawings, Schedule of Quantities and Agreement

4. The Contract shall be executed in duplicate and the Bank's Engineer, the Employer and the Contractor shall be entitled to one executed copy of each for his use. The Contractor on the signing hereof shall be furnished by the Bank's Engineer—free of cost one copy of each of the said Drawings (if any) and of the specification and one copy of all further Drawings (if any) issued during the progress of the works. Any further copies of such Drawings (if any) required by the Contractor shall be paid for by him. The contractor shall keep one copy of all Drawings (if any) on the works and the Bank's Engineer, or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank's Engineer all Drawings (if any) and Specifications.

Contractor to provide everything necessary at his cost

5. The contractor shall provide at his cost everything necessary for the proper execution of the work according to the intent and meaning of the drawing. Schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and it the contractor finds any discrepancy in the drawings (if any) or between the drawings (if any) schedule of quantities and specifications he shall immediately and in writing refer same to the Bank's Engineer who shall decide which is to be followed.

Authorities, notices, and patents

6. The contractor shall conform to the provisions of any Act of the legislature relating to the works and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and / or authorities with whose, systems the structure is proposed to be connected, and shall, before making any variations form the drawings (if any) or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variation proposed to be made and the reason for making it and apply for instruction thereon. In case the Contractor shall not within ten days receive such instructions, he shall proceed with the work conforming to the provisions, regulations, or by-laws in question, and any variation so necessitated shall be dealt with under Clause 18 hereof.

The Contractor shall bring to the attention of the Bank's Engineer all notices required by the said Acts, regulations or byelaws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Bank's Engineer.

The contractor shall indemnify the Employer against all claims in respect of patent rights, and shall defend all action arising from such claims, and shall himself pay all royalties, license fees, damages, cost and charges of all and every sort that may be legally incurred in respect thereof.

Setting out of works.

7. The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions, and alignment of all parts thereof and got approved prior to proceeding of the work. If the contractor fails in their role, any errors/defects it shall be rectified at his own expense to the satisfaction of the Bank's Engineer.

Materials workmanship conform description

to

8. All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineer's instructions, and the Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipts, and other vouchers to prove that the materials comply therewith. The Contractor shall arrange for and/or carry out test of any materials, as per relevant IS provisions through the reputed laboratories prior to use in the work, if so desired by the Bank. The contractor shall arrange for manufactures' test certificate for any material which Bank may require from time to time before the execution

using intended material. The testing of material (Third Party Test) shall be carried out through a Government / Approved Laboratory and the testing charges, as per actuals shall be reimbursed by the Bank on production of vouchers / paid receipt.

Contractor's superintendence and representative on the works.

9. The Contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Bank's Engineer may consider necessary until the expiry of the "Defects Liability Period" stated in the Appendix hereto/SOT. The Contractor shall also during the whole time the works are in progress employ a competent, qualified and experienced Engineer who shall be constantly in attendance at the works while the men are at work. Any directions explanation, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor.

Dismissal workmen.

10. The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Consultant.

Access to works

11. The Employer, the Bank's Engineer and their respective representatives shall at all reasonable times have free access to the work and / or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Employer or the Bank's Engineer except the representatives of public authorities shall be allowed on the works at any time.

Assistant Manager / Manager

12. The term Assistant Manager (Tech.) / Manger (Tech.) shall mean the person appointed and paid by the employer. The contractor shall afford the Assistant Manager (Tech) / Manager (Tech) every facility and assistance for inspecting the works and materials and for checking and measuring the works and materials.

The Assistant Manager (Tech) / Manger (Tech.) or any representative of the Employer shall have power to give notice to the Contractor or to his representative of non-approval of any work or materials. The work will from time to time be examined by the Assistant Manager (Tech) / Manger (Tech.) but such examination shall not in any way exonerate the Contractor form the obligation to remedy any defects which may be found to exist at any stage of the works after the same is completed. Subject to the limitation of this clause the Contractor shall take instructions only from the Bank's Engineer.

Assignment Subletting

and

13. The whole of the works included in the Contract shall be executed by the contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part / share thereof or any interest therein without the prior written consent of the Employers and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

Alterations, additions, omission etc.

14. No alteration, omission or variation shall vitiate this Contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from, the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under its hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract, Stipulation, Specification or Contract Drawings (if any) without the previous consent in writing of the Bank's Engineer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Bank's Engineer with the prior approval in writing of the Employer in accordance with the provisions of Clause 17 hereof, and the same shall be added to or deducted from the Contract Amount, as the case may be. 15. The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of

Schedule Quantities.

be added to or deducted from the Contract Amount, as the case may be. 15. The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement. Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 18 hereof, shall be added to, or deducted, from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's Schedule of Rates.

Sufficiency Schedule quantities

of

16. The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and / or the Schedule of Rates and Prices which rates and prices shall cover all his matters and things necessary for the proper completion of the works.

Measurement works

17. The Bank's Engineer may from time to time intimate to the Contractor and the Employer that he requires the works to be measured and the Contractor shall forthwith attend or send a qualified Agent to assist the Bank's Engineer or the Bank's Engineer's representative or the Assistant Manager (Tech)/ Manger (Tech.) in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them. Should the Contractor not attend or neglect or omit to send such Against then the measurement taken by the Bank's Engineer or a persons approved by him shall be taken to be correct measurements of the works. Such measurements shall be taken in accordance with the Mode of Measurements detailed in the Specifications.

The Contractor or his Agency may at the time of measurement take such notes and measurements as he may require.

All authorized extra works, omissions and all variations made without the Bank's Engineer 's knowledge, of subsequently sanctioned by him in writing (with the prior approval in writing of the Employer) shall be included in such measurements.

Prices for extras etc. ascertainment of

18. The Contractor may, when authorized, and shall, when directed, in writing by the Bank's Engineer with the approval of the Employer add to, omit from, or vary the works shown upon the drawings (if any), or described in the specifications, or included in the Schedule of quantities, but the Contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer shall, if confirmed by them in writing within seven days, be deemed to have been given in writing.

No claim for an extra shall be allowed unless it shall have been executed under provisions of Clause 6 hereof or by the authority of the Bank's Engineer with the concurrence of the employer as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
 - (ii) Rates for all items, wherever possible, should be derived out of the rates given in the Priced Schedule of Quantities.
- b) The net prices of the original tender shall determine the value of the items omitted if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause (c) hereof.
- c) Where the extra works are not of similar character and / or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract woks or to any part thereof shall be such that in the opinion of the Bank's Engineer the net rate of price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances it shall think reasonable and proper with the prior approval in writing of the Employer.

- d) Where extra work cannot be properly measured or valued the contactor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the districts provided that in either case, vouchers specifying the daily time (and if required by the Bank's Engineer, the workman's names) and materials employed be delivered for verification to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.
- e) The measurement and valuation in respect of the contract shall be completed within the "Period of final measurements" stated in the Appendix / SOT or if not stated then within three months of the completion of the Contract works as defined in clause 22 hereof.
- f) It is further, clarified that for all such authorized extra items where rates cannot be derived from tender, the contractor shall submit rates, supported by rate analysis worked on the "actual cost basis", plus 15% towards establishment charges, contractor's overheads, and profit. Such items will not be eligible for escalation.
- g) The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the contract. However, during the actual execution of the work if the quantities exceeds by more than 25% of the tender quantities, the quantity of such items executed, by the authority of the Engineer of the project and with the concurrence of the employer, in excess of 25% of the tender quantity shall be considered as extra item of work for which contractor shall submit fresh rates supported by rate analysis worked on actual cost basis +15% towards the establishment charges ,contractors overhead & profit .The rates for all such items of work ,being current ones, will not be eligible for price adjustment due to increase or decrease in prices or materials and labour rates as per escalation formula, if any ,given in the tender .lf any of the items of work is omitted from the accepted tender at the sole discretion of employer ,the contractor shall not be entitled to any claim on this account.

Unfixed materials 19. Where in any Certificate (of which the Contractor has received when taken into payment), the Bank's Engineer has included the value of any unfixed

account to be the property of the Employer.

Removal of improper works

materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Bank's Engineer. The Contractor shall be liable for any loss of or damage to, such materials.

20. The Bank shall, during the progress of the works, have power to order in writing from time to time the removal of the works within such

materials intended for and / or placed on or adjacent to the works such

20. The Bank shall, during the progress of the works, have power to order in writing from time to time the removal of the works within such reasonable time or times as may be specified in the order, or any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications or the instructions of the Bank's Engineer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the Drawings (if any) and Specifications or instruction and the Contractor shall forthwith carry out such order at his own cost. In case of default on the part of the contractor to carry out such order, the Employer shall have the power to employ and pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, as certified by the Bank's Engineer shall be borne by the Contractor or may be deducted by the Employer from any money due, or that may become due, to the Contractor.

Defects after virtual completion.

21. Any defect, shrinkage, settlement or other faults which may appear within the "Defects Liability Period" stated in the Appendix hereto/SOT or, if none stated, then within twelve months after the virtual completion of the works, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Employer may employ and pay other persons to amend and make good such defects. shrinkage, settlement or other faults, and all damages loss and expenses consequent thereon or incidental thereon or incidental there to shall be made good and borne by the Contractor and such damage, loss and expenses shall be recoverable from him by the Employer or may be deducted by the Employer, upon the Bank's Engineer 's Certificate in writing from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any moneys due to the Contractor a sum, to be determined by the Bank's Engineer equivalent to the cost of amending such work and in the event of the amount retained under Clause 32 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith.

Should any defective work have been done or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Bank's Engineer as provided in Clauses 13 and 23 hereof, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause and Clause 2 hereof. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any Certificate or the passing of any accounts, by the Bank's Engineer.

Certificate of virtual completion & defects liability period.

22. The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The Defects Liability Period shall commence from the date of such Certificate.

Nominated Sub-Contractor. 23. All Specialists, Merchants, Tradesmen and other executing any work of supplying and fixing any goods for which prime cost prices or provisional sums are included in the Schedule of Quantities and/or specification who may be nominated or selected by the Bank's Engineer are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.

No nominated Sub-Contractor shall be employed on or in connection with the works against the Contractor shall make reasonable objections or (Save where the "Bank's Engineer and Contractor shall otherwise agree) who will not enter into a Contract providing.

- a) That the nominated Sub-Contractor shall indemnify the Contractor against the same obligations in respect of the Sub-Contract as the Contractor is under in the respect of this Contract.
- b) That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plants, the property of the contractor or under any Workman's Compensation Act in force.
- c) Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Bank's Engineer 's Certificate provided that before any Certificate is issued, the Contractor shall upon request furnish, to the Bank's Engineer proof that all nominated Sub-Contractor's accounts, included in previous Certificates have been duly discharged, in default whereof the Employer may pay the same upon a certificate of the Bank's Engineer and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create privacy of contract as between Employer and Sub-Contractor.

Other persons employed by Employer

24. The Employer reserves the right with the concurrence of the Bank's Engineer to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special

arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.

Insurance in respect to damages to persons and property 25. The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also, inter-alia any damages to structures, whether immediately adjacent to the works or otherwise; any damage to roads, streets, footpaths, bridges as well as damage caused to the buildings and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the building and other structures and works forming the subject, matter of this contract due to rain, wind, frost or other inclemency of weather. The contractor shall, indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims.

The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Employer, an **All Risk Policy for Insurance for the full amount of the contract** including earthquake risk in the joint names of the employer and the contractor (the name of the former being placed first in the policy) against all risk policy for contractors and deposit such policy or policies with the employer before commencing the works. The contractor shall reinstate all damage of every sort mentioned in this Clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property of third parties.

The Contractor shall also indemnify and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former being placed first in the policy) against such risk and deposit such policy or policies before commencement of the works. The minimum limit of the coverage under the policy shall be Rs. 2 lakh per person for any one accident or occurrence and Rs. 5 lakhs in respect of damage to property for any one accident or occurrence subject to an overall ceiling of Rs

10 lakh. The contractor shall also indemnify the employer against all claim which may be made upon the Employer, whether under the Workmen's Compensation Act or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the contractor or of Sub-Contractor and shall at his own expense effect and maintain until the virtual completion of the contract or with an Insurance Company, approved by the Employer, a policy of insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.

In default of the contractor insuring as providing above, the employer may so insure and may deduct the premiums paid from any moneys due or which may become due to the contractor.

The contractor shall be responsible for any liability which may not be covered by the Insurance Policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep Indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any of damage or compensation arising there from.

Without prejudice to the other rights of the employer against contractor in respect of such default, the employer shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensation costs, charges and other expenses paid by the employer and which are payable the contractor under this clause.

The Contractor shall upon settlement by the insurer pursuant to a policy taken under this clause, proceed with due diligence to re-build or repair the works destroyed of damaged. In this event all the monies received from the Insurer in respect of such damage shall be paid to the Contractor and the contractor shall not be entitled to any further payment in respect of the expenditure incurred for re-building or repairing of the materials or goods destroyed or damaged.

The contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer may deem fit, but shall, however, not be entitled to reimbursement by the employer of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the contractor shall also cause all nominated sub-contractors to effect, for their respective portions of the works, similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the employer such policies. The contractor shall not permit a **nominated sub-contractor to commence work at the site unless the said insurance policies are submitted.** In the event of failure of the sub-contractor to take out such a policy of insurance before commencing the works at the site, the contractor shall be responsible for any claim or damage attributable to the said sub-contractor.

Date of commencement and completion.

26. The Contractor shall be allowed admittance to the site on the "Date of Commencement" stated in the Appendix hereto/SOT, or such later date as may be specified by the Bank's Engineer and he shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the Bank's Engineer may desire to delay on or before the "Date of Completion" stated in the Appendix /SOT subject nevertheless to the provisions for extension of time hereinafter contained.

Liquidated Damage for non-completion

27. If the Contractor fails to complete the works within the stipulated time as in the Appendix/SOT or within any extended time under Clause 28 hereof and the Bank's Engineer certifies in writing that in his opinion the same ought reasonably to have been completed the Contractor shall pay the Employer the sum named in the Appendix /SOT as "Liquidated Damages" for the period during which the said work shall so remain incomplete and the employer may deduct such damages from any moneys due to Contractor.

Delay and extension of time

28. If in the opinion of the Bank's Engineer the works be delayed (a) by force majeure or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighbouring owners or public authorities arising otherwise than through the Contractor's own default or (d) by the works of delays of other Contractors or Tradesmen engaged or nominated by the Employer or the Bank's Engineer and not referred to in the Schedule of Quantities and / or Specification or (e) by reason of Bank's Engineer's instructions as per Clause 2 hereof or (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequences of the Contractor not having received in due time necessary instructions from the Bank's Engineer for which he specifically applied in writing or (h) from other causes which the Bank's Engineer may certify as beyond the control of contractor or (i) in the event, the value of work exceed the value of the priced Scheduled of Quantities owing to variation, the Bank's Engineer may with previous approval in writing of the Employer make a fair and reasonable extension of time for completion of the Contract Works; in case of such strike or lockout the Contractor shall nevertheless constantly use his endeavours

to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work.

Failure by contractor to comply with Bank's Engineer's instructions 29. If the Contractor after receipt of written notice from the Bank's Engineer requiring compliance within ten days fails to comply with such further drawings (if any) and / or Bank's Engineer instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer on the Certificate of the Bank's Engineer as a debt or may be deducted by him from any money due to the Contractor.

Termination of Contract by the Employer

30. If the contractor being an individual or a firm commits any "act of insolvency", or shall be adjudged an insolvent or being an incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer that he is able to carry out and fulfil the Contract and to give security therefore, if so required by the Bank's Engineer.

Or if the Contractor (whether an individual, firm or incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor.

Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor.

Or shall assign or sublet this Contract without the consent in writing of the Employer first had and obtained.

Or shall charge or encumber this Contract or any payments due of which may become due to the Contractor hereunder.

Or if the Bank's Engineer shall certify in writing to the Employer that the Contractor,

- i. Has abandoned the Contract, or
- ii. Has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for fourteen days after receiving from the Bank's Engineer's notice to proceed or
- iii. Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon or
- iv. Has failed to remove materials from the site or to pull down and replace work for seven days after receiving the Bank's Engineer's written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions, or
- v. Has neglected or failed persistently to observe and perform all or any of the acts, matters of things by this Contract to be observed and performed by the Contractor for seven days after written

notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffolding, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as its own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing of the work using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Bank's Engineer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Employer, for the value of the said plant and materials so taken possession of by the Employer and the expense or loss which the Employer shall have been put to in procuring the works to be completed and the amount, if any, owning to the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.

Termination Contracts Contractor 31. If the payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contractor, of if the works be stopped for three months under the order of the Bank's Engineer or the Employer or by any injunction or other order of any Court of Law, then and in any of the said cases the Contractor shall be at Liberty to determine the Contract by notice in writing to the Employer through the Bank's Engineer , and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or

materials supplied or purchased or prepared for the purpose of the Contract.

In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 18 hereof.

Certificates payments

and

32.(a) The Contractor shall be paid by the Employer from time to time by instalments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Bank's Engineer, work to the approximate value named in the Appendix / SOT as 'Value of work for Interim Certificates' (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto/SOT as 'Retention Percentage for Interim Certificates' until the total amount retained shall reach the sum named in Appendix / SOT as "Retention Money" after which time instalments shall be up to the full value of the work subsequently so executed and fixed in the building. The Bank's Engineer may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Bank's Engineer shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Bank's Engineer the sum of money named in the Appendix / SOT as 'Instalment after Virtual Completion' being a part of the said Total Retention money. And the Contractor shall be entitled to the payment of the final balance in accordance with the Final Certificate to be issued in writing by the Bank's Engineer at the expiration of the period referred to as the 'Defect Liability Period' in the Appendix hereto/SOT from the date of Virtual Completion or as soon as after the expiration of such period as the works shall have been finally completed and all defect made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relive the contractor from his liability under Clause 2 and 21 not relieve the contractor of his inability in cases of fraud, dishonesty, or fraudulent concealment relating of the works or material or to any matter dealt with in the Certificate, and in case of all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Bank's Engineer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid by the Employer and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding.

- (b) The Contractor has to submit along with his all running account bills and final bill, a statement showing the details as well as the quantities of cement, steel and other building materials procured by him up to the date of the bill for verification of the same before settlement of such bills by the Bank.
- (c) The Bank's Engineer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.
- (d) The Bank's Engineer may make any correction in any previous Certificate which shall have been issued by him.
- (e) No certificate of payment shall be issued by the Bank's Engineer if the Contractor fails to insure the works and keep them insured till the issue of the Virtual Completion Certificate.
- (f) Payment upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix /SOT as 'Period for honour of Certificates' after such Certificates have been delivered to the Employer.

Delayed Payment

33. Any amounts payable by the Employer to the Contractor in pursuance of any certificate given by the Bank's Engineer hereunder shall, if not paid within the 'Period of honouring certificates' named in the Appendix / SOT, carry interest at the rate named in the Appendix / SOT as the 'Rate of Interest for delayed payment' from the date upon which such sum ought to have been paid by the Employer until the payment.

Matters to be finally determined by Bank

34. The decision, opinion, direction, Certificate (except for payment) with respect to all or any of the mattes under Clause 2 (a), 2(b), 4, 7, 12, 20, 28 (a, c, d, e, f) hereof (which matters are herein referred to as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, certificate or valuation of the Bank's Engineer or any refusal of the Bank's Engineer to give any of the same, shall be subject to the right of Arbitration and review under Clause 35 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank's Engineer.

Settlement of disputes through arbitration

35. All disputes and difference of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or within 12 months from the date of virtual completion of work and whether before or within 12 months of determination abandonment or breach of contract) shall be referred to giving inter-alia full details of the matter under dispute like quantities, rates, amount claimed and the reason thereto, and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a Final Certificate or otherwise. The decision of the Bank with respect to any of the exempted matter shall be final and without appeal as stated in Clause 34 hereof. But if the contractor be dissatisfied on any other matter, the contractor may within 28 days after receiving notice of such decision upon, shall submit in writing for arbitration. Such written notice

shall specify the matters, which are in dispute of difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The Arbitrator or Arbitrators shall have power to open, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the exempted matters, referred to in the preceding Clause, and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or Arbitrators shall make his or their award within one year (or such further extended time as may be decided by him or them with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise their dispute of difference, on the parties filling their joint memorandum of the settlement of compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement of compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the Arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between party and party and shall direct by whom and whom and in what matter the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the Arbitrator or Arbitrators shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

Right of Technical Scrutiny of Final Bill.

36. The Employer shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the employer and the final bill of the Contractor including all supporting vouchers, abstracts, etc. If because of these examinations or otherwise any sum is found to have been overpaid or over certified it shall be lawful for the Employer to recovery the sum from any payment due to the

Contractor for this works or any other works being carried out by the contractors elsewhere under the RESERVE BANK OF INDIA.

Employer entitled to recover compensation paid to workmen.

37. If, for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it form the security deposit or from any sum due by the Employer to the Contractor under this contract or otherwise. The Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the contractor and upon his giving to the Employer for all cost for which the Employer might become liable in consequence of contesting such claim.

Abandonment works.

38. If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not require the whole or any part of the works to be carried out, the Bank's Engineer shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

Right of Employer to terminate the contract in the event of death of contractor if individual Marginal Notes. 39. Without prejudice to any of the right or remedies under this Contract, if the Contractor being an individual, dies, the Employer shall have the option of terminating the Contract without incurring any liability for such termination.

40. The Marginal Notes and in the catch lines hereto and in the annexures hereto are meant only for convenience of reference and shall not in any way be taken into account in the interpretation of these present and the annexures hereto.

SPECIAL CONDITIONS OF THE CONTRACT (SCC)

- 1) The work shall be carried out in Residential quarters of the Reserve Bank of India at the south side vacant area of RBI Anna Nagar Officers' Quarters, Chennai 600040 and hence it shall be ensured that the work is executed with least disturbance to the Residents of the quarters.
- 2) Wherever contractors propose to use equivalent make, the same shall be done with prior approval of Banks Engineer in writing. Any additional expenditure and time due to this shall be solely on contractor's account and no claims whatsoever shall be entertained in this regard.
- 3) The contractor shall submit a properly planned & prepared work programme to the Bank before commencement of the work to enable the Bank to intimate other agencies in advance for smooth working, progress and coordination and the time schedule in the work programme should be strictly adhered to.
- 4) 2 months period for completion of the work mentioned in the tender is inclusive of holidays, Sundays and Saturdays falling within in the contract period. However, if the Contractors wish to work on Saturdays / Sundays / beyond office hours of the Bank, they shall be permitted to work with prior permission of the Bank. The contractors shall comply with statutory requirements to work on holidays at their own risk & cost and indemnify the Bank for any risks associated with it.
- 5) The Contractors shall be responsible for safety & security of their materials / labour & fire safety at all the times as per the Safety & Fire Safety Codes provided hereof.
- 6) Mode of measurement shall be as prescribed in General Specification of Works. Wherever it is not specifically stated it shall be as per IS 1200.
- 7) The contractor shall furnish A-4 size, computerized sheets printed in the format of a conventional Measurement Book (MB), duly machine numbered pages and with a provision for inserting MB number. The contractors shall incorporate necessary corrections in these sheets as directed by Bank's Engineer. After incorporating the

corrections, the contractor shall submit revised copies. All pages of the finalized, computerized MB sheets, after due check / test check measurements shall have full signature with date of the authorized official of the contractor. The measurement sheets approved as 'final' shall be bound in the form of a MB at the cost of the Contractor and submitted to the Bank.

8) Item No. 1 of the BOQ/SOQ is a lump sum item, comprising of the following sub-items mentioned herein from 1 to 122 (without GST). Bidders shall quote L.S rate / amount for this item while bidding, which shall be the total of individual items.

Intending bidders are advised to download the Annexure-9 in PDF, uploaded along with other tender documents, take print outs of the same, fill-in the rates of each individual item and amount of each item, in figures, in the respective columns / rows, provided therein and upload the scanned copies of the same, along with Part-II of the tender ONLY without fail, while submitting the e-tenders.

While settling bills, the total amount for this item shall be arrived at by calculating the total amount, using the quantities of individual items mentioned herein from 1 to 122, which are executed at site based on the rates quoted / uploaded in MSTC portal.

9) It is mentioned that the maintenance of the Horticulture development activity shall be done by the BANK by their in-house maintenance team. However, necessary support / transfer of technical knowledge for the maintenance shall be extended by the Contractor (i.e 1 year from date of issuance of virtual completion certificate).

Terms of payment

- 10) Payment shall be made based on the progress of work and on completed items of work on the basis of standard measurements mentioned in the tender. There shall be interim Bills / RA Bills for completed works and each RA Bill shall be ₹10 lakh as mentioned in the SOT. Advance for the work, materials to be purchased/purchased shall not be paid.
- 11) The contractor shall use only approved brands of first quality materials as given in the Section VII-b. No claim of the contractor shall be entertained in this regard and the decision of the Bank's Engineer shall be final.

12) The	bidders	shall quote	their rates	taking in to	account all	the above	instructions	and
all other	conditio	ns of the co	ontract.					

I /we hereby declare that I / we have read and understood the above instructions, terms and conditions, etc. provided for guidance of tenderers and have accordingly quoted my/our rates.

Place:	Signature / Digital Signature of tenderer
Date:	

TECHNICAL SPECIFICATIONS

1) Introduction

The technical specification of work covers execution and completion of the work of Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040, in accordance with drawings (if any) and specifications prepared by the Bank's Engineer and to the satisfaction of the Bank's Engineer.

2) Quality

Materials to be used for the work shall confirm to relevant BIS Codes as far as procurable & best quality of their respective kinds as specified herein and shall be of approved make and shall comply strictly with the tests prescribed hereinafter or, where tests are not laid down, with the requirements of the latest edition of the relevant Indian standards approved by the Engineer.

3) Inspection and testing

Materials before used in the Works shall be subjected to inspection and testing as provided in the Conditions of Contract and elsewhere in the Specifications. The cost of all samples for all tests as per relevant Standards shall be deemed to be included in the Contract rates. No materials shall be used in the works unless they have first been approved by the Engineer or his representative.

4) Samples

Samples of all materials proposed to be used or incorporated in the works and to be supplied by the Contractor may be called for at any time by the Engineer or his Representative.

5) Independent tests.

Independent tests and analysis of any of the materials may be made from time to time by a Testing House or Analyst appointed by the Engineer / Employer in order to check the supplier's works tests and analysis. The frequency, the procedure for the testing and acceptance criteria will be as stated in the respective I S codes. The contractor shall at his own expenses supply and deliver to a Testing House or Analyst such materials as may be directed by the Engineer. Should the result of any test be unsatisfactory to the Engineer or his representative, the materials represented will be rejected. The testing of material (Third Party Test) shall be carried out through a Government / Approved Laboratory and the testing charges, as per actuals shall be reimbursed by the Bank on production of vouchers / paid receipt.

Wherever testing facilities are not available in India, the contractors shall submit the manufacturers' batch test certificates of the batch of material(s) used in the work.

6) Technical Specifications for work

6.1 HORTICULTURE WORKS

6.1.1 General

The contractor is assumed to have understood the nature of existing terrain, the characteristics of soil and other related aspects so that he clearly understands the scope of work and assess the manpower and resource requirements. Charges made in consequences of any misunderstanding or incorrect information on any of these points on the grounds of insufficient description will not be allowed.

The rates quoted shall be exclusive of all taxes, and the same will be added automatically by the system.

Landscape development work consists of two phases:

Development Period consisting of development works like clearing of site, grading, planting, irrigation, etc. up to a period of work completion, **2 months i.e. 60 Sixty days** till the issuance of the virtual completion certificate.

The Contractor shall not set fire to any standing jungle, trees, brushwood or grass without a written permit from the Engineer-in-Charge and approval from local Forest officer.

6.1.2 Scope of work

The site cleaning / removal of unwanted ground covers, weeds, plants, existing babul trees, or any other tree etc, breaking the clods to the satisfaction of the Engineer-in-Charge and rate quoted shall be the contractor shall be deemed to be included in the overall quoted cost. It is pertinent to mention that prior approval from Engineer-in-Charge shall be taken prior to undertaking the removal of trees.

Work shall consist of development and maintenance of all the plants specified in the detailed drawings as mentioned herein.

It is mentioned that the maintenance of the Horticulture development activity shall be done by the BANK by their in-house maintenance team. However, necessary support / transfer of technical knowledge for the maintenance shall be extended by the Contractor (i.e 1 year from date of issuance of virtual completion certificate).

Costs of all and any consumable materials required during the development period of **2 months i.e. 60 Sixty days** for plants, grasses, lawns, groundcovers, manures and fertilizers, weedicides, pesticides, fungicides, any other pest and disease control chemicals as may be prescribed by the Engineer-in-Charge from time to time, goodsoil required of the qualities mentioned earlier, stakes, etc. will be borne by the contractor, except explicitly where specified.

Delivery of above materials at the site without additional cost is also a part of scope of work.

All the tools and equipment's, such as trolleys, secateurs (pruning clippers), hedge sheers, forest sheers, pruning sow, spades, kodali, khurpi, forking, racks, sprayers,

hosepipes, Tagara, Phawdas, Hose Pipes, Ground Roller, Manual and/or Electric lawn Mowers, Sprinklers etc., required for the development and maintenance will have to be brought by the contractor. Bank will provide water supply (STP treated water) at a location to the contractor. However, sufficiency of water / pumping the water from the nearest point to the required location shall be the responsibility of the contractor. In case water facility is not proper, *watering should be done by water tanker*. No additional cost shall paid on this account.

All the cost of labour transport, food, accommodation, and other welfare activities for his employees shall be borne by the contractor.

The contractor shall employ qualified and experienced supervisors, preferably Agriculture/Forestry graduates, skilled, semi-skilled and unskilled workers depending upon the nature of job.

Contractor shall provide all safety gears to his workers at his cost.

Wherever green net is required for providing necessary shade for the growth of specific plants, or to reduce scorching, the required material shall be provided by the client free of cost. However, the shifting and erection of green net shall be provided by the client free of cost. However, the shifting and erection of these structures shall be done by the contractor. No labour charge shall be paid for the same.

If directed by the Engineer-in-Charge, the contractor will need to establish a nursery on site, if the work is expected to be executed in phases. Maintenance and safety of the plant material shall SOLEY be the responsibility of the contractor.

Contractor will take full care to ensure that no service lines (watersupply, Electrical) or civil work is damaged during the course of work. Bank shall recover cost of damaged works from Contractor, if required.

It shall be the responsibility of the Contractor to attend meetings, if called for by the Engineer-in-Charge, during course of work as and when scheduled without fail, in addition to carrying out regular visits as and when may be required for carrying out the work.

Contractor shall ensure that all plants remain free of diseases, pests, etc during development and maintenance periods. All plants supplied must be of the given specifications with a mature root ball free from any diseases or pathogens.

6.1.3 Setting out the works based on the landscape development plan

The Contractor shall supply without additional charges the requisite number of persons with the means and material necessary for the purpose of setting out works and checking, assisting in the measurement or examination at any time and from time to time, of the work or the materials. Failing this, the measurements recorded by the Engineer-in-Charge shall be deemed to be final and no claim shall be entertained in this regard.

Mark the layout on the site for each zone / tree plantation area etc. as mentioned in the drawing or as directed by the Engineer-in-Charge. If necessary, the contractor shall use a total station for the measurements. No separate claim would be entertained in this regard.

All service lines (electrical, drainage etc.,.) shall be verified by Contractor to satisfy him / herself from safety point of view before starting of work. The providing of any setting out of any line / area / level by the Engineer-in-Charge shall not in any way relieve the contractor of his responsibilities, for the correctness thereof. The contractor shall carefully protect and preserve all benchmarks and other things used in setting out of the work.

6.1.4 Landscape Development Technique

The contractor will not be allowed to use different techniques or quality criteria or materials other than those mentioned in the Technical Specifications unless his alternative specifications has been confirmed in writing by the Engineer-in-Charge. No cost for alternative specifications shall be entertained unless formally submitted in writing as an improvement in the quality of a product and accepted in writing by the Engineer-in-Charge.

6.1.5 Site Responsibilities

From the commencement of the works until the issuance of the virtual completion certificate has been issued by the Engineer-in-Charge, the Contractor shall, in respect of all areas of soft landscape works, adjacent areas and parts of the site used by him, be responsible as follows:

- a) For adequate protection to grassed areas, planted areas and trees and for making good softworks on removal of any protective measures at completion.
- b) For any damage to existing works and features and any necessary rectification work required to obtain approval from Engineer-in-Charge.
- c) For keeping all paved surfaces used by him in a clean and tidy condition.
- d) For periodic removal of all surplus excavations and waste matter produced by his operations approved dump yards as per the prevailing local authorities.
- e) For keeping all soft landscape areas in a weed-free and tidy condition and adequately watered.
- f) The contractor shall, within 24 hours of notification and as directed by the Engineer-in-Charge, undertake at his own expense any remedial works arising from the stated requirements.

6.1.6 Plant Protection

All plant material is to be carefully protected and if necessary, wrapped in the nursery during lifting, awaiting transportation, during transportation, unloading and during storage on site. Any evidence of unsatisfactory protection to roots, stem, branches and leaves will result in plants being rejected and no cost shall be paid for such plants.

Unprotected plants must not be transported during very hot weather, and all plants must be kept moist during transportation and storage. No plant material shall be left on site unplanted for more than two days.

6.1.7 Work by Machine or Hand

All operations herein described shall be carried out by suitable approved machines or manually by hand. Any work around the base of existing trees, in confined spaces or which is impractical to carry out by machine for any reason shall be executed by hand and the contractor shall include for this in his rates.

6.1.8 Failures of Plants (during development period)

Any trees, shrubs, grass or other plants (other than those found to be missing or not in accordance with this tender technical specifications as a result of theft or malicious damage and which shall be replaced), which are dead, dying, missing or found not to be have been in accordance with this tender technical specifications at completion of the development period shall be replaced by the Contractor entirely at his own cost unless the Engineer-in-Charge otherwise instruct. The Engineer-in-Charge shall certify the dates when in his opinion the Contractor's obligations under this clause have been discharged.

6.1.9 Plants Defects Liability

Any grass which is found to be defective, any shrubs, ordinary nursery stock trees or other plants found to be defective and any semi-mature, advanced or extra-large nursery stock trees found to be defective within 12 months (Defect Liability Period) of the date of virtual completion due to materials or workmanship not in accordance with the tender technical specifications shall be replaced by the Contractor entirely at his own cost unless the Engineer-in-Charge shall otherwise instruct. The Engineer-in-Charge shall certify the dates when in his opinion the Contractor's obligations under this clause have been discharged.

6.1.10 Irrigation aspects

Recycled water from STP / DEWATS shall be the preferred mode of irrigation water to be used for the landscape. Irrigation water pH should be in the range of 7.0 to 7.9 and electrical conductivity below 1.0 dS/m. Contractor must check this at all sources at weekly

intervals using portable meters and bring any discrepancy to notice of Engineer-in-Charge. In case there is a major variation in the pH of the water, the contractor shall arrange for suitable water source at his own cost till the issue of quality of water is rectified by the Bank. Bank would initiate necessary steps for improving the quality of water at the earliest (weeks' time). However, in case the recycled STP water is not available for use for more than a week's time after the contractor's notice, water supplied for irrigation would be paid to the contractor procured at the actual rates plus 15% OH&P, based on the original bills submitted to the Bank. Further, water shall be supplied to the Contractor from agreed points on the site.

However, it will responsibility of the contractor to supply his own means of transport from the watering points to the plant beds. An inspection of watering requirements is to be made by the Contractor at least two times a week in dry weather.

Water shall be supplied using an approved hose or sprinkler or with an automated irrigation system so as not to cause compaction or washouts of the soil or loosening of plants. Flood irrigation is prohibited, and spray heads must be used for manual watering. The Contractor shall immediately make good any such damage, soil erosion or outwash and plants loosened by erosion are to be replanted or if damaged, replaced. Care should be exercised that no pit is waterlogged at any point of time.

The contractor shall water all trees, palms, shrubs, ground cover, rooted shoots, herbaceous plants and other planting areas to keep the ground moist all around and to the full depth of the roots of the plants to a minimum depth of saturation of:

100mm for lawn / groundcover / bulbous plants

300mm for shrubs / bamboos

750mm for trees for atleast 6 months

Irrigation should be carried out during early or late hours of the day to minimize evaporation and conflict with functional requirements. Further additional mulching in the form of broken / waste wood chips shall be put for reducing evaporation losses.

Plants must be irrigated every alternate day in summer, every 3rd day in winter and weekly in monsoon. Irrigation must be stopped in case of rainfall on 3 consecutive days or more, for period of one week from last rainy day.

All lawn areas are to be watered by means of sprinklers during dry weather as often as is required to keep the grass green and the soil moist. Lawn watering in peak summer shall be done atleast twice a day. The Contractor shall provide hoses and sprinklers for use from water points provided by others. Weekly inspections are to be made to determine the need for water and, in dry weather watering must be done to moisten the soil to a depth of 100mm.

6.1.11 Special notes for site plantation

For site development plantation, animal damage can be caused by smaller animals, such as rodents, and larger animals, like dogs etc. If left unprotected, seedlings may be subject to browsing and trampling by both wild and domestic herds. Domestic animals, such as goats pose severe problem. Several means are commonly used to protect the plants. Control may be done by physical barriers, or by removal of the offending animals. Physical barriers include fences, walls, thorn hedges and ditches. For individual stems, protective staking or thorn-bush wrapping can help discourage goats or other animals from eating the seedlings during the first few years.

Insect and disease control: Trees in natural stands are generally in balance with native insects and diseases. To counter potential hazards, preventative measures are the first line of defence. Proper tending operations that promote a healthy, vigorous growth of the plants are a must.

Chemical insecticides or fungicides can be applied to check the advance of damaging pathogens. These compounds are applied as liquids, dusting powders, or mists. They may be applied using portable sprayers, blowers, etc. Products from the neem tree seed kernels are cost effective option against pathogens.

Biological methods include the use of insect predators, parasites, or diseases of insects. The advantage of biological controls over chemicals is a reduced risk of toxicity to non-target plants and animals.

6.1.12 Rates quoted

- ➤ The rate quoted includes the cost of the above specifications mentioned along with all equipment, labour, carting, loading & unloading, removal of debris to local specified within the site, involved in all the operations described above.
- Costs of all and any consumable materials required during the development period of 2 months i.e. 60 Sixty days for plants, grasses, lawns, groundcovers, manures and fertilizers, weedicides, pesticides, fungicides, any other pest and disease control chemicals as may be prescribed by the Engineer-in-Charge from time to time, goodsoil required of the qualities mentioned earlier, stakes, etc. will be borne by the contractor, except explicitly where specified.

6.2 LANDSCAPE / HORTICULTURE EARTH WORKS

6.2.1 Scope of the work

This specification covers the general requirements of earthwork in excavation in different materials, site grading, filling in areas as shown in drawing (if any), filling back around the plants, shrubs, trees, etc., foundations and in plinths (if any), conveyance and disposal of surplus soils or stacking them properly as directed by the Engineer-in-Charge and all operations covered within the intent and purpose of this specification.

6.2.2 General

The Contractor shall furnish all tools, plants, instruments, qualified supervisory personnel, labour, materials any temporary works, consumables, any and everything necessary, whether or not such items are specifically stated herein for completion of the job in accordance with the specification requirements. It shall be the responsibility of the Contractor to carry out the survey of the site before excavation and set properly all lines and establish levels for various works such as earthwork in excavation for plants, foundations, plinth (if any). Such survey shall be carried out by taking accurate cross sections of the area perpendicular to established reference/ grid lines at 10m. intervals or nearer as determined by the Engineer-in-Charge based on ground profile. These shall be checked by the Engineer and thereafter properly recorded.

The excavation shall be done to correct lines and levels. This shall also include, where required, proper shoring to maintain excavations and also the furnishing, erecting and maintaining of substantial barricades around excavated areas and warning lamps at night for ensuring safety Rock/ soil excavated shall be stacked properly as directed by the Engineer.

6.3. Site clearance by uprooting rank vegetation and weeds by digging the area to a depth of upto 15 to 30 cm for shrubs and atleast upto 60 cm for trees, removing all weeds and other growth with roots by forking repeatedly, breaking clods, rough dressing, flooding with water, uprooting fresh growths after 10 to 15 days (if required) and then fine dressing for planting new grass, including disposal of all rubbish with all leads and lifts.

6.3.1 Scope of work

The scope of work shall include uprooting rank vegetation and weeds in the proposed landscape area.

Contractor shall mark all areas proposed for planting development as per drawings provided. The same shall be approved by Engineer-in-Charge. Only areas marked for site clearance only shall be cleared, rest of areas shall be maintained in pristine condition along with existing native vegetation. Care should be exerted for retaining actively growing native flora present at the time of soil preparation. It should be retained unharmed and undamaged.

The area approved by Engineer-in-Charge shall be dug upto a depth of 15cm to 30cm for shrubs and 60cm for trees or till depth of soil, whichever is lesser. All existing vegetation in the area shall be removed along with all roots by forking repeatedly. Tilling or ripping of the soil shall be done across the slope using farming or construction equipment. Soil shall be loosened by breaking clods and flooding with water.

The area shall be watered for 10-15 days and new plant growth shall be removed as well including roots. Cleaning of area shall include the removal of unwanted material, debris, weeds, bushes, and stones. Weeding shall only be carried out by employing labours only and upto active root zone (maximum of 1.2 m diameter). Only with the written approval of Engineer-in-Charge shall spraying of weedicides be carried out. In such case, spraying of mixture of Glyphosate at the rate of 30 ml per litre of water in addition to herbicide 2,4-D at the rate of 5 g per litre of water should be used to control weeds (broad leaf weeds). At any time, NO spraying of weedicide be done at place of source of water.

After the process is complete, fine dressing shall be carried out on this area. The refilled soil shall be graded to slope and level as per drawings and as directed by Engineer-in-Charge. Level differences more than 5 to 10 cm shall be smoothened out to provide a uniform grade and slope as directed by the Engineer-in-Charge.

6.3.2 Mode of Measurement

Unless specified explicitly in the BOQ / SOQ, there would be no separate measurement for the work and the rate quoted shall be considered in Item No. 1 of the SOQ / BOQ.

Note: Precious objects, relics, objects of antiquity, etc. All gold, silver, oil, minerals, archaeological and other findings of importance, trees cut or other materials of any description and all precious stones, coins, treasures, relics, antiquities and other similar things which may be found in or upon the site shall be the property of the Bank and the Contractor shall duly preserve the same to the satisfaction of the Bank and from time to time deliver the same to Engineer-in-Charge or any other person the Bank may from time to time authorise or appoint to receive the same.

6.4. Setting out the works and temporary marking the location of various plant species

6.4.1.Scope of the work

- i. The scope of the works shall include setting out the works and marking the entire layout of various plant species on the ground with chalk powder, stakes (temporary) and maintaining the same till the completion of the work. In case of any disturbance noticed during the entire course of the work, the stakes shall be again set back based on actual survey measurements. No additional payment shall be made on this account.
- ii. If required, Total Station instrument with necessary skilled men for operation shall be mobilized to the site by the contractor at his own cost for actual marking of the entire area of the ground. The Benchmark at site shall be shown by the Engineer-in-Charge. The reduced levels of the entire site and its boundaries shall be then transferred to the actual area of landscape development. No additional payment shall be made for this purpose.
- iii. It shall be the responsibility of the Contractor to install substantial reference marks for the entire demarcated area of each plant zone / plant area in the proposed landscape plan; etc. and maintain them as long as required by the Engineer-in-Charge. The Contractor will assume full responsibility for proper setting out, alignment and dimension of each and all parts of the work.
- iv. All service lines (electrical, drainage etc.,.) needs to be checked by Contractor to satisfy him / herself from safety point of view before starting of work. The checking of any setting out or of any line or level by the Engineer-in-Charge shall not in any way relieve the Contractor of his responsibilities, for the correctness thereof. The Contractor shall carefully protect and preserve all benchmarks and other things used in setting out of the work.

6.4.2 Measurements

Unless specified explicitly in the BOQ / SOQ, there would be no separate measurement for the work.

6.4.3 Rates

Rates quoted for Setting out the layout of various plant species shall be included in Item No. 1 of BOQ / SOQ and it shall also include the following,

- (a) Cost of skilled men and including machinery if required (like total station etc.,.) required for setting out the layout on the ground for the entire duration of the work.
- (b) Marking the actual areas of the proposed landscape area / zones by chalk powder, fixing and refixing of the stakes for the profiles, at site etc.,

Note: The layout of the entire area which has already been surveyed by the Bank, along with the location of various species of plants / trees is appended in Section - X herein.

6.5. Supplying and stacking of well composted, dried, well screened good quality Farmyard manure at site including royalty and carriage upto the location of placement.

6.5.1. General

Contractor shall supply only well composted, dried, well screened good quality cow dung manure / farmyard manure in powdered form. Farmyard manure shall be free from soil clods, fresh mung grass, and dry. Prior approval of the sample shall be taken from the Engineer in Charge for each source. Only the manure approved by the Engineer-in-Charge shall be brought to site. Any rejected manure shall be removed from the site. It shall be transported to the site in lorries with efficient arrangement to prevent spilling enroute. It shall be stacked at site after unloading. Each stack shall not be less than 50 cm height and volume not less than 3 cum. At each of the proposed zone of plantation of trees / shrubs / plants etc.,. if need be, it shall be deposited by labour manually from the stack. No separate cost shall be paid on this account.

No farmyard manure shall be placed / deposited at the proposed Lawn Area.

6.5.2. Mode of Measurement

The volume of the stacks measured on the basis of Length, breadth and height of stacks (without considering for voids) shall be measured correct to a cm from the lorry / tipper before the placement at the required location. No other mode of measurement shall be accepted. The rate shall include the cost of transporting of the same to the site and within the site, breaking of clods and stacking at places indicated.

The quoted rate shall include testing of the soil for atleast 3 samples preferably done at govt. institutions / agricultural universities like TNAU, National Agro-Foundation etc., if necessitated and directed by the Engineer-in-Charge.

6.5.3. Rates

The rate shall include the cost of all materials, equipment, labour, carting, loading & unloading, removal of debris to locations within the site, involved in all the operations described above.

6.6. Mixing manure in the required proportion specified or directed by the Engineer-in-charge.

6.6.1. General

Existing red soil / good earth at site shall be thoroughly mixed manually / mechanically with farmyard manure in specified proportion as described in the BOQ / items or as directed by the Engineer-in-Charge. The rate shall include of all the labour and material involved in all the operations described above but does not include the cost of good earth / farmyard manure which shall be paid for separately, unless otherwise described in the item. The rate includes the cost of all materials, equipment, labour, carting, loading & unloading, removal of debris to local specified within the site, involved in all the operations described above.

6.6.2. Mode of Measurement

Unless specified explicitly in the BOQ / SOQ, there would be no separate measurement for the work and the rate quoted shall be included in the Item No. 1 of the BOQ / SOQ.

- 6.7 A) Digging holes in ordinary soil and refilling the same with the excavated earth mixed with manure or sludge in the ratio of 2:1 by volume (24 parts of stacked volume of earth after reduction by 20%: 1 part of stacked volume of manure after reduction by 8%) flooding with water, dressing including removal of rubbish and surplus earth, if any, with all leads and lifts (cost of manure, sludge or extra good earth if any would be paid for separately):
- a) Holes 0.9 m dia and 0.9 m deep for trees in polybags of 24" x 24".
- b) Holes 0.6 m dia and 0.6 m deep small plants in polybags of 9" \times 11" / 13" \times 13" and bigger shrubs of 15" \times 15".
- c) Holes 0.3m dia and 0.3 m deep for ground cover plants in polybags of smaller sizes.
- 6.7 B) Preparation of beds for hedging and shrubbery by excavating 60 cm deep and trenching the excavated base to a further depth of 30 cm, refilling the excavated earth after breaking clods and mixing with sludge or manure in the ratio of 8:1 (8 parts of stacked volume of earth after reduction by 20%: one part of stacked volume of sludge or manure after reduction by 8%), flooding with water, filling with earth if necessary, watering and finally fine dressing, leveling etc. including stacking and disposal of materials declared unserviceable and surplus earth by spreading and leveling as directed, within a lead of 50 m, lift up to 1.5 m complete (cost of sludge, manure or extra earth to be paid for separately).

6.7 C) Supplying of various species of

- Trees well branched crown, well developed, in 24" polybag or as mentioned in BOQ / SOQ,
- ❖ Shrubs well developed, min. 0.6m high or as mentioned in BOQ / SOQ, well branched, preferably in bloom, in polybag of approximate size 30x20cm size (i.e approximately 13" x 13" or 9" x 10"),

- ❖ Palms saplings, well developed, min 1.2m high or as mentioned in BOQ / SOQ, well developed, in 18" pot or polybag, disease free etc. saplings, disease free
- ❖ Ground covers / creepers Saplings, well developed, min. 0.15m high or as mentioned in BOQ / SOQ, in polybag of approximate size of 20x15cm size, disease free
- ❖ Flowering plants / small plants shall be in polybag of atleast 6" x 6" size.

The work shall include excavation of pits and plantation of trees / plants / shrubs including placing of the manure mixed soil in the excavated pit and backfilling of the pit. No separate cost shall be paid on this account.

- 6.7 D) Plantation of Trees, Shrubs, and Hedge at site including watering and removal of unserviceable materials as per direction of Engineer-in-charge
- a) Trees plant
- b) Shrubs / plants (ground cover, bulbous plants, creeper, palms, bamboos, succulents)
- 6.7 E) Staking of trees, palms and large shrubs using single stake / tripod stake / banter / quadrapod staking made of 1 / 2 / 3 / 4 nos Bamboo 25 mm dia 2.5 metre long, fixed 0.3m in the soil and joined at 2/3 height of plant stem using jute rope, fixed to plant using rubber sheath; plant stem to be covered with gunny / jute cloth at fixing point to prevent damage, complete including supply of all material, labour and equipment, upto any lead and lift as directed by Engineer-in-Charge.

6.7.1 Scope of the work

The scope of the work shall include digging of holes for trees / plants, preparation of beds for hedges, including supplying and planting of trees, shrubs, palms, ground covers / creepers, flowering plants / small plants etc., by manual / mechanical means, including

plating of stakes. All excavation operations manually or by mechanical means shall include excavation and 'getting out' the excavated materials. In case of excavation for trenches, basements, water tanks etc. 'getting out' shall include throwing the excavated materials at a distance of at least one metre or half the depth of excavation, whichever is more, clear off the edge of excavation. In all other cases 'getting out' shall include depositing the excavated materials as specified. The subsequent disposal of the excavated material shall as per the Schedule of Quantities.

Trees for site development shall be planted in dug up pits admeasuring

- a) 0.9 m dia and 0.9 m deep for trees in polybags of 24" x 24".
- b) 0.6 m dia and 0.6 m deep small plants in polybags of 9" x 11" / 13" x 13" and bigger shrubs of 15" x 15".
- c) 0.3m dia and 0.3 m deep for ground cover plants in polybags of smaller sizes.

Planting pits and trenches shall be prepared at the time of planting. The top-soil of up to half of each pit / trench should be dug up and placed to one side of the pit, separate from the sub-soil from the remaining half part of pit.

6.7.2 Soil mixture to be added to each pit / trench:

The entire plantation shall be done in the refilled pits or trenches containing a well-mixed composition of following ingredients.

- a) 2 parts of Good earth [pH: between 7.0 to 7.9];
- b) Electrical conductivity (EC): below 0.75 dS/m]
- c) 1 part of Farmyard manure [well composted and free of weeds and debris] plus other items as under:

Item	for trees/ per pit	or other plants/per square metre
Neem cake (Gram)	150	100
Fungicide (Gram)	40-50	20
Humic acid granules (Gram)	20	10
Bioagents – Pseudomonas. Trichoderma (Gram)	25	5

6.7.3 General Specifications for plant procurement

Plant to be procured healthy, disease and pest free (please check for black spots, white fungus) Plant must be procured from a nursery located in a semi-arid climate. If the plant is procured from a nursery in other climates, it must be kept in site nursery for at least 30 days for acclamation and mortality check.

All plants are to be well formed, healthy and with vigorous root system. All plants should be well settled, hardened, and at the time of supply should be free from any root shock. Ideally, all required planting materials (except loose grass stock) should be procured at least 2 months prior to the plantation. This will allow plants much required hardening and acclimatization to local climatic conditions. In case of loose grass stock, it should be dug up only 2 to 4 days prior to the plantation. However, at its original location, from where this stock is going to be dug up, stock should be watered regularly for a period of 3 to 4 weeks in order to get vigorous growing stock. Pruning at the time of removal from the nursery will not be permitted. In dry weather conditions, trees are to be sprayed with approved Anti-transpirant.

6.7.4 Supply of trees for the proposed landscape work:

- Trees shall be nursery grown trees pruned during growth to produce a tight wellrounded head and a straight stem clear of leaves or twigs.
- Height: unless explicitly specified in the BOQ / SOQ the trees shall be upto 10 feet but in no case shall be less than 1800 mm straight stems or multiple stems

- Stem: Trunk diameter should not be less than 20 mm at 1000 mm above the soil level in the bag. The stem shall be straight and without any bends, knots or notches.
- Canopy: The head shall be well balanced and rounded and contain at least four main branches with a well-developed secondary branch system and a defined central leader that has not been pruned. Each branch shall have 4-5 leaves, and stem should be greenish and flexible (showing no signs of water stress). The canopy should be well balanced (each branch having similar size) and minimum 0.9 metres diameter.
- Root: Trees shall have a strong fibrous root system.
- Bag size: Ideally, trees shall be grown in a minimum 24" pot with root ball size
 400mm diameter x 300mm depth.

6.9.5 Supply of Palms (large, single stemmed)

- Height: as per BOQ / SOQ
- Stem: The stem girth shall be of dimension normally found for palms for the stem height and species specified.
- Canopy: The heads of palms shall be well balanced with at least 7 leaves and a healthy growing apical shoot all free from pest and disease.
- Bag size: Ideally, trees shall be grown in a minimum 36" pot with root ball size 750mm diameter x 600mm depth. Use of crane shall be done to expedite the planting process.

6.9.6 Supply of Shrubs & multi-stemmed palms:

- Height: As per BOQ / SOQ
- Stems: No less than three main stems
- Canopy: Each saplings should have healthy (free of pest and diseases) foliage and should have at least 3-4 well grown branches with 3-4 leaves each, well

balanced and bushy, with strongly developed fibrous root systems, and shall be pruned in advance as required to achieve the specified height tolerances.

- Branches shall break from the base of the plant just above the root collar, and shall be well furnished with leaves right down to ground level
- Bag size: All plants are to be grown in bags of suitable dimensions for the species.
- Typical sizes are:

Small shrubs: 75x125 mm (3"x5") or larger, Medium shrubs 100x150 mm (4" x 6") or larger, Large shrubs: 200 x 250mm (8" x 10") or larger.

6.7.7 Supply of Bulbous plants with mature leaf development:

Age: at least 1 year

Height: As per BOQ / SOQ

- Stem: Plants shall have a well-developed main stem or bulb, with good symmetry, a healthy root system, free from pest or disease.
- Canopy: well-formed and well-balanced canopy with atleast 4-6 large leaves / stalks
- Bag size: All plants are to be grown in bags of suitable dimensions for the species.

6.7.8 Supply of Ground covers:

- Height: As per BOQ / SOQ
- Each sapling should have healthy (free of pest and diseases) foliage with at least
 6-8 leaves, evenly balanced to allow equal growth in all directions.
- Bag size: 75x125 mm (3"x5") or larger
- Roots: Plants shall have fully developed roots and leaves. Rooted cuttings will not be accepted. Rooted shoots of certain spreading ground cover plants shall be used only where specified, planted as 'sprigs' as opposed to established plants in soil. Plants shall be rooted shoots and shall have at least one shoot and evidence of vigorous root growth. Recent cuttings with no root development shall not be acceptable.

6.7.9 Supply of Bamboos:

- Height: As per BOQ / SOQ
- Each saplings should have healthy (free of pest and diseases) foliage with atleast
 10-12 leaves
- Bag size: dwarf varieties: 75x125 mm (3"x5") or larger, Regular: 200 x 250mm (8" x 10") or larger.

6.9.10 Supply of Creepers & Climbers:

- If in bags, each saplings should have healthy (free of pest and diseases) foliage with 3-4 leaves. Plants shall have at least two leader shoots up to the recommended height and a vigorous root system.
- Bag size: 75x125 mm (3"x5") or larger

6.7.11 Planting process:

The plants / trees brought from approved nursery by the Engineer-in-Charge in polybags shall have harder soil without loosening of soil during the transportation of plant in the field.

The bottom 150mm of the pit / trench is to be forked loose prior to backfilling.

All required plants should be shifted at the site of plantation using wheel burrows, tractor trolleys, or head loads or any other approved methods. Planting shall be carried out in accordance with the schedule of plants and drawings supplied. The number of each species and variety shall be evenly distributed over the area as indicated on the drawings and as per the directions of the Engineer-in-Charge.

For large areas the outer rows are to be set out first to ensure the correct shape to the bed is established. The remaining plants are then to be evenly distributed to cover the planting area. The Engineer-in-Charge is to be notified in advance if there are too many

or too few plants to fill the area required and an assessment of setting out adjustments will be directed accordingly. Setting out of plants is to be completed and approved before planting into the soil bed can commence.

All plants shall be planted to accommodate the spreading root system of the plant to the same soil depth as in the nursery and shall be well watered before removing them from containers. Plants are to be positioned upright and the soil firmed around the roots.

Small shrubs, ground cover and herbaceous plants shall be planted in pockets formed by a trowel or spade. The pocket shall be deep enough and wide enough to accommodate the root of the plant. The sides and base of the pocket shall be loosened and the plant roots lightly loosened from the rootball. The plant shall be placed upright in the pocket and firmed into the ground by backfilling and treading or hand pressure.

Fill soil in pit / trench upto height of root ball of plants to be planted. At time of planting, poly bags need to be cut longitudinally from either sides of bag from top to the bottom direction with the help of sharp blade. Holding of bag in the palm of one hand, carefully remove entire cut plastic making sure to keep root ball intact. Then, place plant upright in the centre of pit such that top of root ball matches the proposed finished ground level.

Fill up the rest of pit with soil and manure mixture as per soil mixture mentioned in soil mixture section. The soil is to be consolidated during backfilling in layers to ensure that the plant is firmly held in the ground and that voids are not left around the roots. Care shall be taken during planting to avoid damage to the root system, branches or leaves.

The ground shall then be firmed by lightly treading or hand pressure around the roots, taking care not to damage the shoots, to ensure good contact with the soil.

For trees and single stemmed palms, create a 50mm high earthen bund around the pit. Further mulching with broken wooden chips shall be put around the trees to reduce the evaporation losses.

Watering shall take place immediately after planting, using a fine spray. The firmed up area is to be tightly cultivated after completion of this operation to leave an even tilth before mulching.

For loose grass sods/clump/sucker etc., the same procedure should be followed. Each clump should be buried 30-50 mm beneath the soil.

6.7.12. Staking (Single stake or Tripod stake or Banter or quadrapod)

Stakes (Single stake or Tripod stake or Banter or quadrapod) shall always be used when planting trees, single stemmed palms and for large shrubs or as directed by the Engineer-in-Charge. Stakes shall be in bamboo of an approved type and be carried out according to the size of plant to be supported.

Each plant shall have Tripod stake or Banter as directed by the Engineer-in-Charge. Plant shall be secured to stout square base / pyramidical bamboo stakes of average diameter of 25 mm and 2.5m long. However, for trees of height from atleast 3m long one single stake of bamboo shall be put.

If the Engineer-in-Charge is opinion to have quadrapod stakes instead of tripod stakes the same shall be used with no extra cost.

The quadrapod stake shall comprise of bamboo stakes each having 25mm diameter shall be positioned equidistantly around the tree and firmly driven into the ground at angles of between 30 - 40 degrees from the vertical. The inner ends of the stakes shall extend beyond the tree stem by not more than 150mm. The tree stem shall be wrapped in jute

sacking at the point where the tree stakes are to be fastened in order to prevent bark damage. Stakes shall be tied at 2/3 height of stem. The stakes shall be neatly and firmly fastened to the tree stem using rubber hose or cord. String is not used. The stakes are to be adjusted and the position of the protective wrapping is to be altered up or down every month.

6.7.13. Post plantation care

It is mentioned that the maintenance of the Horticulture development activity / Post plantation care shall be done by the BANK by their in-house maintenance team. However, necessary support / transfer of technical knowledge for the maintenance shall be extended by the Contractor till the defect liability period (i.e 1 year from date of issuance of virtual completion certificate).

6.7.14 Mode of Measurement

Measurement shall be by type & number of saplings planted in the ground at the required location, with the required height and required polybag size (if any) as per BOQ / SOQ. The rate includes the cost of all equipment, labour for excavation / plantation, carting, loading & unloading, removal of debris (if any) to out of Bank's premises to approved dump yard as per local municipal norms, involved in entire operations described above.

6.7.15 Rates quoted

The rate includes the cost of all materials, equipment, labour, carting, loading & unloading, removal of debris to local specified within the site, involved in all the operations described above.

Note:

A) This is a consolidated item for the item No. 1 of the BOQ with the sub-items mentioned in Annexure-9, 1 to 122. Bidders shall quote L.S rate / amount for this item, which shall be the total of individual items. The breakup of the individual items shall be uploaded along with the tender documents in the MSTC portal.

Intending bidders are advised to download the Schedule of Quantities in PDF, uploaded along with other tender documents, take print outs of the same, fill-in the rates and amount of each item (excluding GST), in figures, in the respective columns / rows, provided therein and upload the scanned copies of the same, along with Part II of the tender ONLY without fail, while submitting the e-tenders.

While settling bills, the total amount for this item shall be arrived at by calculating the total amount, using the quantities of individual items in Annexure-9 from 1 to 122, which are executed at site based on the rates quoted / uploaded in MSTC portal.

B) It is mentioned that the maintenance of the Horticulture development activity shall be done by the BANK by their in-house maintenance team. However, necessary support / transfer of technical knowledge for the maintenance shall be extended by the Contractor (i.e 1 year from date of issuance of virtual completion certificate).

6.8 A) Providing & laying premium quality grass turf as mentioned below with earth 50mm to 60mm thickness on existing ground prepared with proper level and ramming with required tools wooden and then rolling the surface with light roller MANUALLY, make the surface smoothen and light watering the same, as per direction of officer in charge.

6.8 B) Providing and laying Neelgiri / Mexican/ Berumda / Korean grass turf with earth 50mm to 60mm thickness of existing ground prepared with proper level and ramming with tools wooden (Dhurmos) and then rolling the surface with light roller to make the surface smoothen and light watering with sprinkler and maintenance for 30 days or more till the grass establish properly, as per direction of Engineer-in-charge.

6.8.1. Scope of the work

Providing & laying premium quality grass turf of Neelgiri / Mexican / Bermuda / Korean grass for closed turfing. The closed turfing shall be a live grass sod or mat at least 300mm square side with a well-developed root system growing in a minimum of 25mm soil bed, free from stones or extraneous roots, cut mechanically or by hand to give an extra thickness and texture. A sample of one square metre of Turf shall be submitted to the Engineer-in-Charge for approval before Turf is brought in for use on site. Close turfing materials are to be obtained from a bona-fide horticultural source only. The Contractor is to inform source of all turf delivered to the site before any turf is laid.

Only Machine cut grass turf in rectangular shape sizes with thickness of atleast 2" otherwise, live and healthy loose rhizomes, suckers, stolons, etc shall be accepted by the Bank. The decision of the Engineer-in-Charge is final and binding in this regard.

The source of the material shall also be stated by the Contractor. Turf shall be free from weeds, fungus, pest or disease and contamination or pollutants. Turf sods shall be kept moist and in shade and shall be planted within 24 hours after lifting.

In exceptionally dry weather, the turf must be kept well-watered at the nursery or turf farm in order to keep full green leave structure. Dry, brown or wilting grass turf will be rejected and growth or recovery on site will not be permitted.

Rake the topsoil mix area to a smooth and uniform grade free of any slight mounds or depressions to achieve a uniformly flat surface. Re-grade any depressions or humps that may occur until a satisfactory grade is achieved.

The area to be turfed is to be brought to a fine tilth by approved mechanical means or by hand raking. Any stones over 25mm in diameter shall be removed from the site. Watering of the area shall be carried out to produce a moist condition of the soil and to consolidate the soil. If consolidation occurs to produce any areas with topsoil depths less than 100mm these areas shall have extra topsoil spread to produce finished levels.

Fertilizer shall be applied to all areas to be turfed prior to turfing at the rate of 40gm per square meter or as directed by the Engineer-in-Charge, evenly spread over the whole area and lightly worked into the soil.

Close turf sods shall be laid onto the surface of the prepared ground with leaf turfs upwards, butt jointed as closely as possible to achieve a uniform cover. The whole area is then to be top dressed with finely sifted topsoil mix to give an evenly smooth surface. The finished close turfing shall be lightly compacted by treading or with a wooden beater to ensure even coverage and compaction.

Watering shall take place over the area that has been turfed immediately after planting. Watering shall be undertaken by use of a fine spray to avoid disturbance of soil particles.

Close Turfing shall only be deemed to be complete after the growth of an even sward is evident. Any areas not covered by green healthy grass to the satisfaction of the Engineer-in-Charge within 28 days after turfing shall be re-laid as specified at the Contractor's own expense.

For the period of 28 days after turfing the vegetative cover shall:

- ✓ Evenly cover at least 90% of the areas with leaves and spreading shoots of specified grass variety
- ✓ be free of perennial weeds or disease
- ✓ be healthy and vigorous and showing a strongly developed root system.

Should there be any settlement due to lack of even compaction this will be corrected by application of topdressing of finely sifted soil to maximum depth of 25mm. If the depression is greater than 25mm the grass in the affected area shall be lifted, the depression filled with sifted topsoil, lightly compacted and the affected area re-turfed as specified. These operations shall be done as often as necessary to produce an even and smooth surface free from bumps and hollows.

All close turfing operations shall be carried out from wooden planks or plywood boards, with the workers moving away from completed turfed areas, raking any compressed soil or footprints before laying of sods. All access onto soil areas shall be on wooden boards or plywood sheets. Areas compacted by working are to be re-cultivated and re-laid.

The following operations are to be carried out as often as required to achieve the specified quality of turf:

- ✓ Cutting before Completion shall be carried out as necessary to keep the grass to a maximum height of 30mm.
- ✓ Watering shall be carried out as often as necessary before Completion to allow a satisfactory green sward to develop over the whole close turfed area.
- ✓ One fertilizer application per month is to be carried out for before Completion.
- ✓ Topdressing as specified as often as required to establish smooth even grades and levels free of hollows.

If compaction or consolidation takes place or hard passing or baking of the soil occurs, the soil areas are to be well watered first and lightly loosened by mechanical means such as spiking, slitting or hollow tinning using approved equipment.

Completed close turfed areas are to be kept in a weed free insect free, fungus free and tidy condition until defect liability period (upto defective liability period). The rate includes the cost of all materials, equipment, labour, carting, loading & unloading, removal of debris to local specified within the site, involved in all the operations described above.

6.8.2 Mode of Measurement

Area of the closed turf (in plan only) including of application of fertilizer, site preparation shall be measured in square metres, wherein the Length, Breadth of the area shall be accurate to the nearest metre upto second decimal.

Note:

It is mentioned that the maintenance of the Horticulture development activity shall be done by the BANK by their in-house maintenance team. However, necessary support / transfer of technical knowledge for the maintenance shall be extended by the Contractor (i.e 1 year from date of issuance of virtual completion certificate).

6.10. Providing & fixing of White River (Stone) Pebbles size of 2" to 2.50" dia in natural colour at site of work including loading, unloading, carriage etc. and as per direction of Engineer-in-charge.

6.10.1 General

Pebbles shall be sourced from a natural river source. Pebbles shall conform to the size specifications of 50-60mm diameter. Color should be natural white.

Pebbles must be clean of any dirt, dust, grime, etc and should not have any damage or shear marks.

Site where pebbles are to be laid shall be cleared of all debris and obstructions, cleaned and tamped to create a level and compacted ground.

Pebbles shall be laid in layers not more than 100mm thick and raked or lightly compacted to get even spread and finish.

6.10.2 Mode of Measurement

Measurement shall be by weight of bags received at site in Kgs. The rate includes the cost of all equipment, labour, carting, loading & unloading, removal of debris to local specified within the site, involved in all the operations described above.

SECTION - VII b

LIST OF APPROVED MAKES / MANUFACTURERS OF MATERIALS

1.	Cement	A.C.C, Ultratech, Coramandal, Ramco, Birla, Ambuja of approved equivalent.
2.	Pumps and accessories for water cascade	SUN SUN make or approved equivalent

Note:

- 1) Equivalent means equivalent in Cost and Quality.
- 2) The tenderer shall quote his rates on the basis of the price of quality and grade of the product of the brand /make stipulated in the schedule of quantities and as described in the list of approved makes.
- 3) Bank reserves the right to select any of the brands indicated in the list of approved makes or alternate equivalent brand of the material other than the one specified in the list of approved makes. The decision of Engineer-in-Charge shall be final in this regard. The Contractor shall obtain prior approval from the Engineer-in-charge before placing order for any specific material.
- 4) In case of non-availability of the brand specified in the contract the Contractor shall approach Engineer-in-charge to acquiring alternate equivalent brand of the material subject to submission of documentary evidence of non- availability of the specified brand. Any additional expenditure and time because of this shall be solely on contractor's account and no claims whatsoever shall be entertained by the Employer in this regard.

Place:	Signature / Digital Signature of bidder
Date:	

SCHEDULE - A

No	otes for Schedule of Quantities (SOQ) / Bill of Quantities (BOQ)
	The Schedule of Quantities shall be read in conjunction with the specifications,
1	Tender drawings and bid documents. BIDDER shall not rely merely on the
	description given in the Schedule of Quantities.
	Quantities of work indicated in the Schedule of Quantities are only approximate
	and are given to provide a common basis for bidding. The actual quantities of
	work shall be ordered by Employer as shown on the final drawings released
2	for Renovation. No claim shall be entertained from BIDDER if the actual
	quantities or items of work differ from those indicated herein, except where
	stated otherwise. The Engineer-in-charge reserves the right to modify any
	aspect of the scope of Tender at any time during the course of work.
3	The contractor shall fill his rates and amounts for all the items for the specified
3	quantities indicated in Schedule of Quantity issued by the Employer.
4	Quoted Prices shall be in Indian Rupees only.
	Rates and amounts shall be entered in both figures and words. Non-
5	compliance of these conditions may render the Bid invalid at the discretion of
	the Employer.
6	Unit Rates shall be submitted for all Items and they shall be firm for the entire
	duration of the contract and any approved extended period.
	The quantities of work actually carried out against each item shall be measured
7	and paid at the rates quoted in the Schedule of Quantities where applicable or
′	otherwise at such rates and prices as may be fixed within the terms of the
	Contract.
	BIDDER shall be deemed to have allowed in his rates the provision,
8	maintenance and final removal of all temporary works of whatsoever nature
	required for the proper execution of the works, except for those temporary
	works for which specific items have been provided in Schedule of Quantities.
	·

	i)	No.	Number
	ii)	Cum.	Cubic metre
9	iii)	Sqm.	Square metre
	iv)	m / Rm. /Rmt	Metre
	v)	LS	Lump sum
	vi)	MT	Metric Tonne
	vii)	Kg	Kilogram

ABSTRACT OF SCHEDULE OF QUANTITIES

Item No.	Description of item.	Quantity.	Unit.
1.			L.S
	 i) Site clearance (if any) towards removal of rank vegetation, unwanted weeds, plants etc.,. ii) Setting out the layout of various species of plants / shrubs / trees / grass etc., manually or by mechanical means as per the drawing or as directed by the Engineer-in-Charge. iii) Digging balas in ordinary soil for plantion of various 		
	iii) Digging holes in ordinary soil for planation of various species of plants / shrubs/ tress / laying of grass turf etc., preparation of bed and refilling the same with the excavated earth mixed with manure or sludge in the required ratio, flooding with water, dressing including removal of rubbish and surplus earth, if any, with all leads and lifts		
	 iv) Plantation of various varieties of Trees, Shrubs, Plant species, laying of Grass Turf at site including of watering and removal of unserviceable materials till the plants have reached kor development. v) Staking of trees, palms and large shrubs etc., 		
	all as per specifications and as per directions of Engineer-in-charge.		
	Note: a) The plants / species name and tentative height of all the plants / shrubs / trees have been mentioned in Annexure - 9. The contractor shall supply the plant species atleast to that height required. However, no extra cost shall be paid for the plant species with any additional height brought to the site. Further, the Engineer-in-Charge reserves the right to reject any or		

- all of the plant species, if in his view are not meeting the required specifications.
- b) Note: This is a consolidated item for the following sub-items in Annexure-9, 1 to 122. Bidders shall quote L.S rate / amount for this item, which shall be the total of individual items. The breakup of the individual items shall be uploaded along with the tender documents in PART II in the MSTC portal. Intending bidders are advised to download the Schedule of Quantities in PDF, uploaded along with other tender documents, take print outs of the same, fill-in the rates and amount of each item (excluding GST), in figures, in the respective columns / rows, provided therein and upload the scanned copies of the same, along with Part II of the tender ONLY without fail, while submitting the e-tenders.

While settling bills, the total amount for this item shall be arrived at by calculating the total amount, using the quantities of individual items in Annexure-9 from 1 to 122, which are executed at site based on the rates quoted / uploaded in MSTC portal.

- c) It is mentioned that the maintenance of the Horticulture development activity shall be done by the BANK by their in-house maintenance team. However, necessary support for the maintenance shall be extended by the Contractor.
- d) Costs of all and any consumable materials required during the development period of 2 months i.e. 60 Sixty days for plants, grasses, lawns, groundcovers, manures and fertilizers, weedicides, pesticides, fungicides, any other pest and disease control chemicals as may be prescribed by the Engineer-in-Charge from time to time, goodsoil required of the qualities mentioned earlier, stakes, etc. will be borne by the contractor, except explicitly where specified.

2.	Supply and blending of Farmyard manure for the entire planting sections of approximate area of 3000 sq.m to a ratio of 1-part Farmyard Manure: 3 Part Red Loamy earth. Note: Red loamy earth will be provided by the Bank.	150	Cum
3.		150	Cam
3.	Supply and laying of Mexican Turf (machine cut) in contoured mound with a max rise of 2'	150	Sqm
4.	Supply and laying of Bermuda Turf (machine cut) in Palm grove section	300	Sqm
5.	Supply and laying of Shade Turf (Machine cut) in sacred grove section	165	Sqm
6.	Supply and installation of rock cascade at proposed water cascade area, to an approximate height of 6' and width of 15' with three levels with atleast 3' wide delivery. The Base structure to be prepared with natural rock façade cemented together with Cement mortar in the mix ratio of 1:4 and the corresponding Rocks (preferably rounded in shape) must be natural and weathered with different shapes to ensure that the cascade has a natural aesthetic. The rate shall include Supply and installation of submersible pump of 2 hp capacity (SUN SUN make or approved equivalent) for cascade, Biochemical filter (SUN SUN CHF 2500 or approved equivalent) with backwash, UV lamp 115 w including plumbing accessories like piping of approximately 10m length / control valves (atleast 2 No.s)	1	ρ
7.	Supply and placement of Large boulders 1cuft to 4 cuft diameter for the proposed rock cascade / rock garden area along the periphery.	2	Cu.m

9 SAFETY CODE

- 1. There shall be maintained in a readily place First Aid appliances including adequate supply of sterilized dressings and cotton wool.
- 2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
- 3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
- 4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
- 5. The excavated material shall not be placed within 1.5 meters of the edge of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
- 6. Every opening in the floor of a building or in a working platform is provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
- 7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
- 8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
- 9. Safety belts shall be provided by the contractor and used by the workmen while working from height of more than 3 metres from ground level.
- 10. Those engaged in welding works shall be provided with welder's protective eyeshields and gloves.
- 11. (i) No paint containing lead products shall be used except in the form of paste or readymade paint.

- (ii) Suitable facemasks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
- 12. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the periods of cessation of work.
- 13. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect condition.
- 14. The ropes used in hosting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.
- 15. Additional safety net is to be providing to cover the external work and to avoid any injury to the occupants of the building.

Date:	Digital Signature / Signature of the bidder
Place:	

SCHEDULE - B2

FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. LPG used in 'oxy-acetylene' gas cutters shall be 'industrial type'.
- iii. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- iv. Electrical power cables / wires used shall not have any joints and shall be properly rated.
- v. All electrical appliances i.e., welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- vi. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers / Personnel, work shall be started.
- vii. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- viii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- ix. Used paint drums shall be stored in specified store only after closing them properly.
- x. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xi. None of the fire extinguishers shall be removed / shifted from its designated location.
- xii. Power supply shall be switched off from the mains when equipment is not in use.
- xiii. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xiv. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xv. Battery operated emergency light / torches shall be provided by the contractor to the workmen while working beyond office hours.
- xvi. All the electrical/mechanical/electromechanical appliance shall be connected to sufficiently rated circuit breakers before tapping to a power source.

to dufficionity fo	to demoishing rated enough broakers belong tapping to a power source.		
Place:	Signature / Digital Signature of tenderer		
Date:			

SCHEDULE C

LIST OF DOCUMENTS TO BE MAINTAINED AT SITE

SI. No	Description of the Document	Remarks
1	Work instruction / Site order Book	For issue of instructions by Engineer-in-charge or his representative at site in the course of day-to-day supervision and compliance to the same shall be recorded by Contractor after taking required action.
2	Test Reports/ certificates for Materials/ equipment	To maintain record of test reports/ certificates received from manufacturers.
3	File and Register for Extra/Variation Order	To maintain record of extra/ variation items
4	Hindrance register	For recording the details of hindrances, reasons & its clearance with time period jointly signed by the Site Engineer/ Engineer-in-charge representative and the contractor's representative
5	Tree / Plant Audit Report	To maintain record of all species of plants / trees planted at the site.

Place:	Signature / Digital Signature of tenderer
Date:	

SCHEDULE - D: GREEN BUILDING REQUIREMENTS

Reserve Bank of India (RBI) intend to follow Indian Green Building Council (IGBC) norms for Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040.. IGBC norms involve complying with the green building specification like using of certain green materials, following of sustainable procedures and certain measures during the captioned work, as spelt out in this document. The contractor shall ensure to comply the material specifications/ works as per Schedule of Quantities for the respective items and all the work procedures/ processes as specified in this schedule.

To comply with Green Building requirement, wherever called for, the Contractor shall provide necessary documents / drawings issued by the manufacturers and this document shall generally cover test certificates, Letter of authorization in terms of standards, thermal values, and relevant data, MSDS, write-ups / detailed description of the particular material / equipment, as stipulated by the Engineer-in-charge prior to ordering the materials and after the supply of materials or at appropriate stages.

The contractor shall verify with the Engineer-in charge regarding the correctness of the green specification before ordering and procurement of materials and equipment supplied to the work.

If the material specifications, the drawings and the relevant documents do not meet the specified norms; it shall be the sole responsibility of the contractor to satisfy the specified Green norms by replacing the materials / equipment with the prior approval of the Engineer-in-charge.

Site measures during the construction like

- 1) Dust prevention, noise prevention as per the local municipal norms
- Using Low VOC paints and allied products.are the sole responsibility of the contractor.

Place: Signature / Digital Signature of bidder Date:

ANNEXURE - 1

PRE-QUALIFICATION CRITERIA

The Bidder who fulfils the following minimum **pre-qualification criteria** shall only be eligible to participate in tendering process.

A	Composition of the firm /organization	Details of Registration of the firm /organisation-whether Sole Proprietorship/ Partnership firm /Private Limited/ Limited or Co- operative Body etc Name of Registering Authority, Date, and Registration number, etc. The Bidder should have valid Goods and Service Tax registration	Bidder should fill up information in Format 1 and Format 1A annexed hereto and submit along with the following supporting documents. (i) Copy of registration certificate. (ii) Copy of the Articles of Association/ Power of Attorney/ other relevant document (iii) copy of PAN, TIN, Goods and Service Tax (GST) registration certificate (iv) Details of registration of labour along with EPF and ESI documents if any.
В	Duration of past Experience	The bidder should have minimum 5 years of experience of executing similar work/s*. Bidder shall submit the documentary evidence in support of minimum experience of 5 years (i.e., the bidder should have undertaken similar work/s* prior to May 31, 2020	i) Bidder should fill up the information in Format 2 annexed hereto indicating client-wise names of similar work(s)*, awarded and actual cost(s), completion date stipulated in contract and actual date of completion, etc. and should submit along with the documentary evidence as proof of minimum 5 years of experience of completed similar work/s * viz. copies of detailed work order/s for

qualifying works indicating date of contract award, time given amount. for completing the work, etc. and the corresponding completion certificate(s) indicating actual date of completion and actual value of executed similar work/s issued by the client(s) for works executed for government /public sector companies and copies of work order, work completion certificate along with Tax Deducted at Source (TDS) certificate(s) issued by the client(s) for works executed for private companies.

- ii) Bidder should also fill up the information about similar work/s* on- hand in the Format 2A annexed hereto and should submit along with supporting documents. viz. Copies of work order/s with details of items of work, issued by the client(s) for the work/s in progress.
- (iii) The details along with documentary evidence of previous experience, if any, of carrying out works for the Reserve Bank of India at any center, should also be

			given.
C	Minimum value of each completed similar work/s* (qualifying)	The bidder should have experience of satisfactorily completed similar work/s * during last 5 years ending from June 01, 2020 to May 31, 2025 should be either of the following: (i) Three completed similar works* each costing not less than the amount equal to ₹ 7.06 lakh or (ii) Two completed similar works* each costing not less than the amount equal to ₹ 8.83 Lakh or (iii) One completed similar work* each costing not less than the amount equal to ₹ 8.83 Lakh	Bidder should fill up the information in Format 3 annexed hereto and submit along with the following documents as proof of having successfully completed similar work/s*. (i) Copies of detailed work order/s for qualifying works indicating date of award, contract amount, time given for completing the work, etc. and the corresponding completion certificate(s) indicating actual date of completion and actual value of executed similar work/s issued by the client(s) for works executed for government /public sector companies and copies of work order, work completion certificate along with Tax Deducted at Source (TDS) certificate(s) issued by the client(s) for works executed for private companies. (ii) Client certificate/s for each of the qualifying work as per
			the Format 3A annexed hereto.
D	Annual financial	Bidder should have had an	Bidder should fill up the
	turnover	annual financial turnover of	information in Format 4
		amount equal to ₹ 17.65	annexed hereto and submit
		Lakh or more per year during the last 3 financial	along with the following documents.
	<u> </u>	asing the last o interioral	Page 196

		years, ending March 31,	
		2024.	(i) Copies Audited financial statements/ accounts of the business of the bidder duly certified by a Chartered Accountant indicating the turnover for financial years referred in the Format 4.
			(ii) Copies of the Income Tax Clearance Certificates / Income Tax Assessment orders duly certified by a Chartered Accountant as a proof credit worthiness.
E	Solvency and Banker's Certificate	Should furnish solvency certificate issued by the bidder's Banker specifically for the purpose of work for an amount equal to ₹17.65 Lakh.	(i) Bidder should also submit Banker's Solvency certificate as per Format 5 annexed hereto from their Banker. (ii) Names and addresses of Bankers along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos., fax nos., etc. of the contact executives (i.e., the persons who can be contacted at the office of their Bankers by the Bank, in case it is so needed) should be furnished in Format 5A.
F	Authorized signatory		Authorization letter from the firm authorizing the concerned officer / individual to sign & participate in the tender, as per Annexure 6.

Note:

- (i) *Similar work shall mean "Development of horticulture work (landscaping and gardening works)".
- (ii) Components of work executed other than those included in definition of similar work (mentioned above) shall be deducted while calculating cost of similar work. Bidder shall submit abstract of cost of work in support of this.
- (iii) In respect similar work completion certificate(s), client certificate(s) issued by the private companies shall also accompany copy of Tax Deducted at Source (TDS) certificates. Bids received without the specified certificates shall be rejected and the Bank shall have the right to verify/ cause verification of authenticity of the said documents whenever felt necessary.
- (iv) Regarding client's certificate for qualifying similar completed works carried out for Government/public sector companies, the certificate should be signed by the concerned Executive Engineer or an officer in an equivalent or higher rank. For qualifying similar completed works carried out for private companies, shall accompany Tax Deducted at Source (TDS) certificates has to be submitted for proving the credentials/contract amount.
- (v) Bank reserve its right to obtain the performance reports from the clients for the qualifying work/s, Banker/s report of the Bidders directly, if so desired. The Bank on its own may also conduct inspection of their work eligible/qualifying works referred by the Bidder in their bid.
- (vi) It is clarified that the work executed by the applicant for their in-house or capital use will not be considered for the purpose of work experience of completion of similar works.

- (vii) If the space in the format is insufficient for furnishing full details, the same information may be furnished on a separate sheet of paper strictly as per the format prescribed by the Bank duly signed with seal, scanned and uploaded along with supporting documents.
- (viii) Even, if no information is to be provided in a column, a 'nil' or 'no such case' entry should be made in that column. If any particulars/query are not applicable in case of the bidder, it should be stated as 'Not applicable' Tender document shall contain all the enclosures mentioned and copies shall be self-attested.
- (ix) The bid submitted by a bidder who is found to be not satisfying the above prequalification criteria will be disqualified. Bids containing false and /or incomplete information are liable for rejection.

Pre-qualification / Eligibility Criteria forms

Format 1

Basic Information

1(a)	Name of the Contractor/firm	
2.	Details of registration of the firm: whether Sole Proprietorship/ Partnership firm /Private Limited/ Limited or Co-operative Body etc. or MSME Registration etc., (upload the relevant documents in support thereof)	
2(a)	Name of the proprietor or Partners/ directors of the organization/firm:	
2(b)	List of Technical personnel may be as per format 1A and uploaded	
3(a)	Registered Address:	
3(b)	Address for correspondence	
4(a)	Contact Person	
4(b)	Designation	
4(c)	Telephone:	
4(d)	Mobile no.	
4(e)	FAX/Tele-fax:	
4(f)	e-mail id	
5(a)	(i). GST Registration details and no. (ii). PAN no (Upload relevant documents)	
5(b)	Details of registration of labour, ESI, EPF if any	
5(c)	Whether registered with Govt/ semi govt/ municipal corporation or any other public organizations	

SI. no.	Name of the project and Employer	Nature of work	Work order No and Date	Present stage of work	Value of contract	Brief details of litigation
1.	2.	3.	4.	5.	6.	7.

Format 1A

List of Technical Personnel, Giving Details about their Technical Qualifications, Experience including that in RBI

Sr. No.	Name	Age	Qualifications	Experience in Development of Horticulture works and Landscaping including maintenance.	Nature of works handled	Name of the projects handled costing more than ₹ lakh	Date from which employed in your organization	Indicate special experience (if any) such as Advanced Construction management techniques like CPM/PERT and indicate projects in which such techniques were employed if any
1.	2.	3.	4.	5.	6.	7.	8.	9.

Format 2

<u>List of important similar works executed by the contractor/firm (including works completed prior to on or before May 31, 2020)</u>

SI no	Name of similar work and	Nature of work involved in	Name of the owner/ client and	Cost of work		Period of completion			Reaso n for delay,	Whether work was left	Litigation/ Arbitration, if any with	Any other relevant
	location	the contract (e.g. Renovation of office building, residential quarters).	Architect. Also indicate whether Governme nt or Semi- Governme	Contract Amount (₹ lakh)	Actual value of work done (in ₹ lakh)	Date of commenc ement of work	Scheduled date of completion n	Actual date of completi on	if any	incompl ete or contract was terminat ed from either side?	details.	informati on.
1.	2.	3.	4.	5 a	5 b	6a	6b	6c	7	8	9	10

Note:

- 1. Details to be furnished along with relevant documents and shall be uploaded along with Part I.
- 2. This work list is for reckoning minimum 5-year experience as specified in Sl. No B of Pre-Qualification document.

Format 2A

List of important similar works 'On Hand'

SI no	Name of the wok and location	Nature of work involved in the contract	Name of the owner and Architect Whether	Contract Amount in ₹	Completion Period Stipulated Expected		•		Present stage of work with reasons if the work is getting delayed	Any other relevant information
			Government or Semi- Government or Private Body with full postal address.							
1	2	3	4	5	6(a)	6(b)	7	8		

<u>Format 3</u>

<u>Details of similar eligible work/s (qualifying) completed during last five years from June 01, 2020 to May 31, 2025, (The work/s costing above the minimum value specified in pre-qualification criteria)</u>

SI no	Name of similar	Nature of	Name of the	e-mail ID,	Cost	of work	Perio	d of compl	etion	Reason		_	Any other
	work and	work	owner/ client								work was left		
	location		and Architect. Also indicate				Date	Sched	Actual	if any	incomplete or contract	n, if any with	informatio n.
		(e.g.		Fax no. of the			of	uled	date		was	details.	11.
		Renovation	Government	contact	Contr	Actual	comm	date of	of		terminated	dotano.	
		of office	or Semi-	executive (the	act	value	encem	comple	compl		from either		
		buildings/	Government	person of	Amou nt (₹	of work	ent of work	tion	etion		side?		
		residential quarters).	or Private Body with full	bidders client who can be	lakh)	done	WOIK						
		quarters).	•	contacted by	,	(in ₹							
			address.	the bank in		lakh)							
				case it is so									
				needed).									
1.	2.	3.	4.	5.	6 a	6b	7a	7 b	7c	8	9	10	11

Note:

- 1. This list of work is for each qualifying works as specified in section C of Pre-qualification criteria.
- 2. For each of the qualifying works, client certificate as per Format 3A shall be uploaded.

<u>CLIENT's CERTIFICATE REG. PERFORMANCE OF CONTRACTOR (On Client's Letter Head)</u>

Na	me ar	nd address of the Client	
De	tails o	f works executed by M/s. / Shri.	
	1.	Name of work with brief particulars	
	2.	Agreement No. and date	
	3.	Agreement amount	
	4.	Date of commencement of work	
	5.	Stipulated date of completion	
	6.	Actual date of completion	
	7.	Details of compensation levied for delay (indicate amount) if any:	
	8.	Gross amount of the work completed and paid	
	9.	Name and address of the authority under whom works executed:	
	10.	Whether the contractor employed qualified Engineer during execution of work?	
	11.	i) Quality of work (indicate grading)	
		(ii) Amt. of work paid on reduced rates, if any.	
	12.	12. i) Did the contractor go for arbitration?	
		ii) If yes, total amount of claim	
		iii) Total amount awarded	
	13.	13. Comments on the capabilities of the contractor.	
		a) Technical proficiency	

b) Financial soundness

e) General behavior

c) Mobilization of adequate T&Pd) Mobilization of manpower

Signature of the Reporting Officer* with Office seal

Note: (i) All columns should be filled in properly

* Clients Report/certificate (a) for each of qualifying similar completed works carried out for Government/ public sector companies, the certificate should be signed by the concerned Executive Engineer or an officer in an equivalent or higher rank (b) for each of the qualifying similar completed works carried out for Private companies shall accompany Tax deduction at source, TDS certificate has to be submitted for proving the credentials/contract amount.

FINANCIAL INFORMATION

		Financial Year					
Sr.no.	Details	2021-22	2022-23	2023-24			
		₹ in lakh	₹ in lakh	₹ in lakh			
1	Gross Annual financial turn over certified by Charted Accountant.						
2	Profit/ Loss						

Note:

- i. Statement shall be supported by figures in balance sheet/ profit & loss account with copies of audited annual financial statements/ accounts of the business of the bidder duly certified by a Charted Accountant. The Income Tax Clearance Certificates / Income Tax Assessment orders along with the latest final accounts of the business of the contractor duly certified by a Chartered Accountant, as a proof of creditworthiness.
- ii. Upload supporting documents.

Signature of the bidder with seal

FORM OF BANKERS' SOLVENCY CERTIFICATE FROM A SCHEDULED BANK (On Bankers' Letter Head)

To,

Smt. Uma Sankar Regional Director for Tamil Nadu & Puducherry Reserve Bank of India Estate Department Fort Glacis, Rajaji Salai Chennai - 600 001.

This is to certify that to the best of our knowledge and information M/s. / Shri
a customer of our bank having marginally noted address, are/is
respectable and can be treated as good for any engagement upto a limit of ₹ (Rupees
). This certificate is issued without any guarantee
or responsibility on the bank or any of its officers.

For the Bank with Name, Designation & Seal

Note:- (i) Bankers' certificates should be on letter head of the Bank

(i) In case of partnership firm, certificate to include names of all partners as recorded with the Bank.

Details of Bidder's Banker

1	Name and full Address of the Banker	
2	Name of contact executives, Email ID, contact numbers (land line and mobile), Fax number etc.	
	(The person can be contacted at the office of their banker by the Bank in case it is needed.)	

Signature of the bidder with seal

DRAFT ARTICLES OF AGREEMENT

(To be submitted by successful bidder only)

(On Non-Judicial Stamp Paper of appropriate value)

ARTICLE	S OF	AGREEM	ENT ma	ade 1	the		d	ay of			
between	the	Reserve	Bank	of	India	having	its	Central	Office	at	Bombay
400001(h	erein	after called	I "the E	mpl	oyer") (of the on	е ра	rt and			
(hereinaft	er cal	lled "the Co	ontracto	r") c	of the of	ther part.					

WHEREAS the Employer is desirous of getting executed and completed the work of Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040..." and has caused drawings, Schedule of quantities and specifications describing the works to be done to be prepared by employer.

AND WHEREAS the said Drawings, Specifications and the Schedule of Quantities have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon and subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and General Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said Drawings and/or described in the said Specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as 'the said Contract Amount').

NOW IT IS HEREBY AGREED AS FOLLOWS:

- 1) In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Specifications and the Schedule of Quantities.
- 2) The Employer shall pay the Contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
- 3) The Reserve Bank of India will administer and directly arrange for supervision of works, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract regarding executions of work, quality of work, quality of materials, progress and completion of the project shall mean the Regional Director or any other person designated for the purpose by the Reserve Bank of India.
- 4) The said Conditions shall be read and construed as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.
- 5) The plans, agreement and documents mentioned herein shall form the basis of this Contract.
- 6) This Contract is neither a fixed Lump Sum Contract nor a Piece Work contract but is a Contract to carry out the work in respect of the entire work of Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040.. to be paid for, according to actual measured quantities at the rates contained in the Schedule of Rates and Probable Quantities or as provided in the said Conditions.
- 7) The Contractor shall afford every reasonable facility for movement of vehicles in the premises, any other regular functions of the Bank and also works performed by other agencies engaged by the Bank.

- 8) The Employer reserves to itself the right of altering the drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this Contract.
- 9) Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from 10th day after the date of issue of formal work order as provided for in the said Conditions, whichever is later and to complete the entire work within 2 months subject nevertheless to the provisions for extension of time. If the Contractor fails to complete the work within the specified completion period, subject to the prior approval of Extension of time, he shall be liable to pay the Liquidated Damages at the rate of 0.25% of the accepted contract amount subject to a ceiling of 10% of accepted contract amount.
- 10) All payments by the Employer under this contract will be made only at Chennai.
- 11) All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Chennai and only Courts in Chennai shall have jurisdiction to determine the same.
- 12) That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for the payment for the quantities beyond the tendered quantities unless ordered for by specific written instructions from the Employer.
- 13) The Contractor shall indemnify and keep indemnified the RESERVE BANK OF INDIA against:
 - i) Any claim arising out of third party loss / damage to life or property caused by / during execution of the work.
 - ii) Any claim arising out of loss / damage to the workmen engaged by the contractor during execution of the work.
 - iii) Any claim due to non-compliance of applicable PF / Labour laws, ESI, regulations etc.

- 14) The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure / systems / equipment etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.
- 15) Sexual Harassment of women at work place:
- a) The contractor / agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect of the complaint.
- b) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.
- c) The contractor shall be responsible for any monetary relief that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary

relief to the Bank's employee, if sexual violence by the employee of the contractor is proved.

- d) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.
- e) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.
- 16) Contractor should ensure that the instructions/ directions issued by Central as well as State Government, and also by the Bank in connection with Covid-19 Pandemic are followed scrupulously by the workmen deployed at the Bank. Workmen from containment area or under quarantine should not be deployed for work. Further, you are required to closely monitor the staff deployed to the Bank and in case of any staff/family member of staff is found 'COVID' infected, action to be taken to replace the staff at once. Staff should be sensitized to follow strict social distancing norms while they remain deployed. You shall provide them with necessary gloves, masks, sanitizer, etc., and personal protective equipment (PPE), if necessary, at no extra cost to the Bank. Further, you shall indemnify and keep indemnified the Bank from any financial/ legal liability arising out of your failure, fault or negligence in complying-with the above instructions. Any hindrance to the work due to COVID-19 pandemic or any other reasons shall be intimated to the bank's engineer.

If the contractor is a partnership or an individual

IN WITNESS WHEREOF the employer and the Contractor have set their respective hands to these presents and two duplicates hereof on the day and year first herein above written.

If the contractor is a company

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates and caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first herein above written.

SIGNATURE CLAUSE

SIGNED AND DELIVERED by the Reserve Bank of India by the hand of

Shri	
(Name and Designation)	
In the presence of (Witnesses)	
(1)	<u> </u>
Address	_
(2)	
Address	
	_
SIGNED AND DELIVERED by	If the party is a partnership firm or an
	_ individual should be signed by all or
	on behalf of all the partners.
In the presence of (witnesses)	
(1)	<u> </u>
	D 14

Address	
(2)	
Address	
THE COMMON SEAL OF Was hereunto affixed pursuant to t resolutions passed By its Board of Directors	
the meeting held on	_
In the presence of (witnesses)	_
(1)	
Address	
(2)	
Address	

Directors who have signed these Presents in token thereof in the presence of	If the Contractor signs under its common seal the signature clause should tally with the sealing clause in the Articles of association
In the presence of (witnesses) (1) Address	
(2) Address	
SIGNED AND DELIVERED by Shri and duly constituted attorney	If the Contractor is signing by the hand of power of attorney, whether a company or individual

UNDERTAKING / DECLARATION /CERTIFICATE REGARDING SATISFYING THE ELIGIBILITY CRITERIA

(To be submitted by bidders on their letters head duly sealed and signed by authorised signatory)

(to be furnished by all bidders by uploading a scanned copy along with Part I of the tender).

To The Regional Director Reserve Bank of India Fort Glacis, Rajaji Salai Chennai – 600001

Dear Sir/Madam.

e-Tender No: RBI/Chennai/Estate/ / 25-26/ET/

- 1. I/We certify that..... (Name of the Bidder)
 - a) have not been suspended / delisted / blacklisted/ banned or any such process initiated against the company/entity or its directors, by any Statutory Authorities/organizations including Reserve Bank of India at any location in India on any grounds for last 5 years ending on May 31, 2025.
 - b) do not have any proceedings pending or order passed by any Authority/Court for violation/deficiency of statutory provisions such as EPF, ESI, Bonus, Minimum Wages, or other payments for last 5 years ending on May 31, 2025.
 - c) have not rescinded/abandoned any contract awarded by any of our clients before the expiry of prescribed period of contract for last 5 years ending May 31, 2025
 - d) have been maintaining a clean track record without any involvement in unlawful/illegal activities or financial Banking frauds. We do not have any case with the Police/ Court/ Regulatory authorities against the bidder or proprietor/partners/directors in case of Proprietorship/Partnership firm/company respectively involving the above.
- 2. I/ We know and understood that, if this Undertaking / Declaration /Certificate submitted by us is found to be false, the Bank shall free to reject/ terminate our tender/ Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit/ Performance Bank Guarantee/ Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Date:	Digital Signature / Signature of the bidder
Place:	

PROFORMA FOR BANK GUARANTEE FOR PERFORMANCE / EARNEST MONEY DEPOSIT

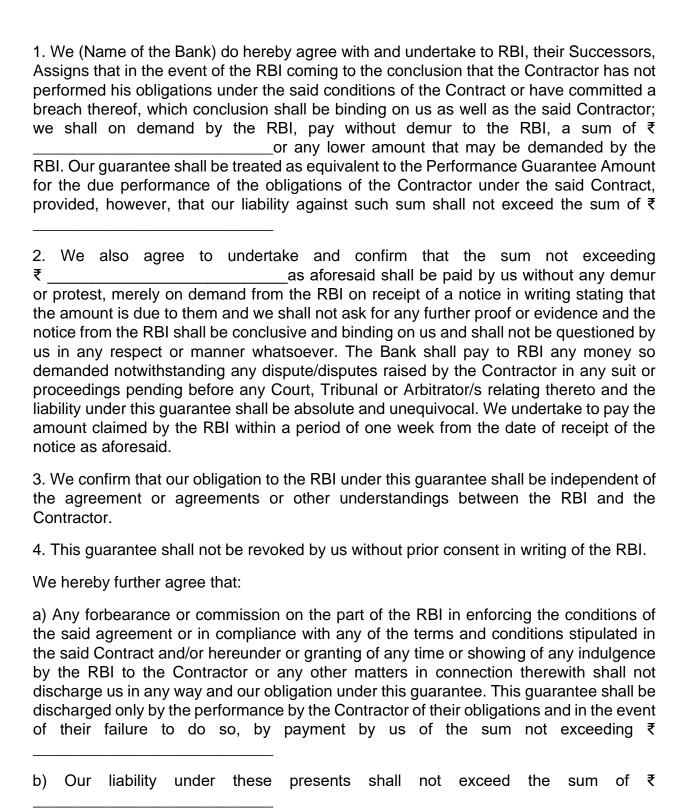
(On Non-Judicial Stamp Paper of appropriate va Bank)	llue purchased in the name of the Issuing
	Place Date
To Regional Director Estate Department Reserve Bank of India Fort Glacis, Rajaji Salai Chennai – 600 001.	
Dear Sir/Madam,	
Supply & planting of trees, shrubs, plants of works at the vacant area for the South side 600040	• •
Ref.: NIT/Advt.No.	date:
called " the said Contractor", which expression s	nk of India, Fort Glacis – 16, Rajaji Salai, "the RBI") has awarded the Contract for called the "Contract") to ame of the Contractor) (hereinafter
AND Whereas the Contractor is bound by the said Co Chennai a Performance Bank Guara ₹ for the due terms and conditions contained in the contract. (hereinafter called "the Bank"), at the request of	antee for a total amount of fulfilment by the said Contractor of the We,(Name of the Bank),

hereby undertake to pay to the Reserve Bank of India, an amount not exceeding ₹

____as Performance Guarantee for due fulfilment of terms

NOW THIS GUARANTEE WITNESSETH

and conditions of the contract.



c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
d) This guarantee shall remain in force up to beyond the work completion period / Issuance of Performance Guarantee i.e., for this contract. provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.
In witness whereof, I/We of the Bank have signed and sealed this guarantee on the day of(Month) (Year) being herewith duly authorized.
For and on behalf of (Name of the Bank)
Signature and Seal of authorized Bank official
Name:
Designation
Stamp/ Seal of the Bank
Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:
Witness 1
Signature
Name
Address
(NB: This Performance Bank Guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

FORMAT OF MEASUREMENT BOOK

First Page

Reserve Bank of India Office
Name of the Work: Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040
Measurement Book No

<u>Index</u>

SI.No	Particulars of items	Page No.

Third Page

SI.No	Particulars of items	Page No.	Amount	Initial of the Officer

Fourth I	Page
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M.B.No.	Page No
····	. «90 : 101

Tender Item No./ Tender Page No.	Full Description of item of work		Quantity			
		No.	L	В	D/H	

PROFORMA OF ABSTRACT OF COST

SI.No	Tender	Description	Quantity	Rate	Unit	Amount
	Item No.					

FORMAT FOR POWER OF ATTORNEY OR AUTHORIZED SIGNATORY

(To be submitted by successful bidder)
(On Non-Judicial Stamp Paper of appropriate value)

To,

Regional Director, Reserve Bank of India, Estate Department, Chennai Office – 600001.

Stamp/Seal of the Bidder

Dear Sir/Madam,

Supply & planting of trees, shrubs, plants of various species, and allied horticulture works at the vacant area for the South side of RBI Anna Nagar Quarters, Chennai 600040...

We(Name of the Bidder and address
of their registered office) do hereby constitute, appoint and authorise Mr. / Ms.
(Name and residential
address of Power of Attorney holder) who is presently employed with us and holding the
position of as our
attorney, to do in our name and on our behalf, all such acts, deeds and things necessary
in connection with or incidental to our bid for the captioned Project, including signing and
submission of all documents and providing information / responses to the Reserve Bank
of India (RBI), representing us in all matters before RBI, and generally dealing with RBI
in all matters in connection with our proposal for the said Project.
We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney
pursuant to this Power of Attorney and that all acts, deeds and things done by our
aforesaid attorney shall and shall always be deemed to have been done by us.
Signature/(s) of the Bidder
Name/(s)

Note:

Power of Attorney should be properly stamped and notarized.

Power of Attorney furnished by Contractor shall be irrevocable.

PROFORMA FOR INDEMNIFYING THE EMPLOYER AGAINST CONTRACT LABOUR RULES/REGULATIONS

То	
The Regional Director	
Reserve Bank of India	
Fort Glacis, Rajaji Salai	
Chennai – 600001	
e-Tender No: RBI/Chennai/Estate/ / 2	25-26/ET/
Dear Sir/Madam,	
· · · · · · · · · · · · · · · · · · ·	s of various species, and allied horticulture side of RBI Anna Nagar Quarters, Chennai
comply with all the statutory rules/ regulation labour and their payment. We also herek Employer, i.e. Reserve Bank of India, again	of contractor), hereby undertake that we shall ons with regard to the employment of contract by fully indemnify and keep indemnified the st payments to be made to the contract labour regard without prejudice to our right to claim
Yours faithfully,	
Date:	Digital Signature / Signature of the bidder

Place:

PROFORMA FOR UNDERTAKING / DECLARATION /CERTIFICATE REGARDING COUNTRY SHARING LAND BORDER WITH INDIA

(To be submitted by bidders on their letters head duly sealed and signed by authorised signatory)

(to be furnished by all bidders by uploading a scanned copy along with Part I of the tender).

Tο

The Regional Director Reserve Bank of India Fort Glacis, Rajaji Salai Chennai – 600001 Dear Sir,

e-Tender No: RBI/Chennai/Estate/ /25-26/ET/

- 1. I/We certify that............... (Name and address, including Country of location of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders/ revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.
- 2. I/ We certify that..... (Name of the bidder)
 - i. is not from a country sharing land border with India, or
 - ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or
 - iii. is from a country sharing land border with India where Government of India has extended lines of credit, or
 - iv. is from a country sharing land border with India where government of India is engaged in development projects

(Strike out whichever of the above is not applicable)

- 2. I/ We know and understood that, if this Declaration / Undertaking / Certificate submitted by us is found to be false, the Bank shall free to reject/ terminate our tender/ Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit/ Performance Bank Guarantee/ Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Place:	Signature	/ Digital	Signature	ot bidder

Date:

<u>ANNEXURE - 9</u> <u>BREAKUP OF RATES FOR ITEM NO. 1 - TO BE UPLOADED BY THE BIDDER</u>

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
1	Michelia champaca grafted	Shenbagam orange 7'	14			
2	Euphorbia trigona	African Milk Tree 4'	2			
3	Agave americana 'Variegata'	Agave 1'6"	1			
4	Agave green	Agave green 1'6"	2			
5	Agave white	Agave white 1'6"	2			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
6	Mangifera indica (HP, Bang, Kes, Rum,Salem,Rat)	Mango grafted 7'	6			
7	Aloe vera	Aloe vera variegated 1'6"	1			
8	Aloe vera regular	Aloe vera 1'6"	14			
9	Carmona	Carmona ball 2'	11			
10	Thuja	Thuja mature 6'	6			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
11	Aegle marmelos	Vilvam 6'	4			
12	Couroupita guianensis	Nagalingam 8'	5			
13	Tabubuia rosea	Tabubuia pink 8'	8			
14	Tecomaria capensis new var ornage	Tecomaria capensis orange new var 1'6"	158			
15	Asparagus densiflorus 'Meyersii'	Asparagus Fern 1'6"	17			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
16	Heliconia rostrata	Heliconia rostrata 3'	4			
17	Travellers Palm	Travellers Palm 6-7'	5			
18	Musa ornamental	Ornamental Banana 4'	3			
19	Indian gooseberry	Amla 7'	1			
20	Strelitzia reginae	Bird Of Paradise 2'	8			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
21	Phyllostachys nigra	Black Bamboo 5'	42			
22	Averoa carambola	Star fruit 5'	1			
23	Thunbergia grandiflora	Thunbergia vine 4'	4			
24	Leucophyllum fruitenscens	Leucophylum 2'	47			
25	Hyophorbe lagenicaulis	Bottle Palm Dwarf 4-5'	16			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
26	Bougainvillea spectabilis	Bougainvillea red 4'	17			
27	Bougainvillea glabra	Bougainvillea white 4'	10			
28	Bougainvillea spectabilis	Bougainvillea dark red 4'	5			
29	Bougainvillea spectabilis	Bougainvillea orange 4'	10			
30	Bougainvillea spectabilis	Bougainvillea light pink 4'	5			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
31	Bougainvillea spectabilis	Bougainvillea magenta 4'	17			
32	Ficus microcarpa	Ficus microcarpa multilayered Topiary 5'	1			
33	Ficus panda	Ficus panda 2' topiary	15			
34	Syzygium australe	Syzygium topiary 5'	1			
35	Spathodea companulata	Spathodea 8'	7			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
36	Loropetalum chinsesis	Loropetalum 3'6"	10			
37	Loropetalum chinsesis	Loropetalum 1'6"	27			
38	Vinca rosea	Vinca rosea pink 1'6"	34			
39	Canna yellow	Canna Lily green yellow flowers 2'	25			
40	Canna black	Canna Lily black 2'	15			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
41	Canna variegated	Canna Lily vareigared 2'	25			
42	Canna red	Canna green red flowers 2'	10			
43	Tecomaria capensis orange old var	Tecomaria orange old var 1'6"	75			
44	Plumbago capensis	Plumbago 1'6"	77			
45	Vitex negundo	Chaste Tree Nochi 5-6'	18			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
46	Calophyllum inophylum	Alexander laurel 7'	6			
47	Terminalia mantaly var	Terminalia mantaly white Specimen tree 8'	7			
48	Mimuspos elengi	Mahilam 8'	5			
49	Clerodendron splendens	Clerodendron splendens vine 4'	8			
50	Araucaria columnaris	Christmas tree 8'	10			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
51	Ficus benjamina topiary	Ficus benjamina 5' topiary	2			
52	Eugenia water apple	Water apple 6'	2			
53	Lagerstroemia indica	Lagerstroemia indica red 6'	2			
54	Lagerstroemia indica	Lagerstroemia indica white 6'	2			
55	Vinca major white	Vinca white 1'6"	800			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
56	Lagerstroemia indica	Lagerstroemia indica pink 6'	2			
57	Cerbera rubram	Pong pong 6'	1			
58	Euphorbia regular	Euphorbhia red regular 2-3'	2			
59	Euphorbia milli	Euphorbhia red dwarf 2-3'	156			
60	Hemerocallis sp.	Daylily yellow 1'	102			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
61	Dieffenbachia seguine	Dieffenbachia 2'	80			
62	Alocasia macrorhizos	Elephant Ear 2'	11			
63	Alocasia macrorrhizos	Elephant Ear giganteum 2'	3			
64	Wodyetia bifurcata	Foxtail Palm 12'	34			
65	Gardenia jasminoides	Gardenia 3'	20			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
66	Citrus Lemon	Giant Lemon 5'	2			
67	Phyllostachys aurea	Golden Bamboo 5'	30			
68	Pandanus var pgymy	Pandanus var pgymy 1'6"	5			
69	Pandanus var	Pandanus variegated 1'6"	248			
70	Schefflara arbicola	Hawaiian Elf Schefflera green 2'	20			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
71	Cordyline fruticosa Mahatma	Cordyline purple 3'	15			
72	Heliconia pistacorum yellow	Heliconia pistacorum yellow 2'	12			
73	Citrus sweet lime	Sweet lime grafted 5-6'	1			
74	Citrus lime var balaji	Acid lime 5'	1			
75	Artocarpus heterophyllus	Jack Fruit 5-7'	1			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
76	Amla small	Small amla 6'	1			
77	jasmine gundumalli	Jasmine gundumalli 1'6"	56			
78	Hymenocallis latifolia	Spider lily small	215			
79	Cycas revoluta	Cycas 3'	4			
80	Lantana camara purple	Lantana purple 1'6"	50			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
81	Lantana camara orange	Lantana orange 1'6"	50			
82	Lantana camara yellow	Lantana yellow 1'6"	21			
83	Heliconia pistacorum red	Heliconia pistacorum red 2'	30			
84	Cymbopogon flexuosus	Lemon Grass 1'6"	4			
85	Citrus narthanga	Narthanga 6'	2			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
86	Wedellia trilobata	Wedellia 1'6"	444			
87	Ravenia spectabilis	Ravenia	4			
88	Kentia Palm	Kentia Palm 6'	10			
89	Pennsetum setaceous green	Pennesetum green 2'	141			
90	Pimenta	All spice 5'	1			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
91	Lantana camara yellow new var	Lantana yellow new var 1'6"	110			
92	Ficus microcarpa topiary	Ficus Topiary 3 level cloud pruning 5'	3			
93	Pachycereus marginatus	Organ Pipe Cactus	1			
94	Dypsis lutescens	Areca Palm bushy 5'	16			
95	Euphorbia tirucalli	Pencil Cacti 4'	1			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
96	Philodendron selloum	Philodendron selloum 1'6"	54			
97	Plumeria obtusa 'Singapore Dwarf Pink'	Plumeria dwarf pink 4'	9			
98	Plumeria pudica	Plumeria pudica 6'	20			
99	Plumeria rubra	Plumeria rubra 6'	14			
100	Punica granatum var Bhagwa	Pomegranate 5'	2			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
101	Crinum asiaticum black	Crinum black 2'	34			
102	Ixora dwarf	Ixora dwarf pink 2'	176			
103	Ixora chinensis red regular	Ixora regular red 4'	6			
104	Nycanthes arbor tritis	Parijatam 5'	2			
105	Yucca green	Yucca green 3'	1			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
106	Dracaena reflexa	Song Of India 2-3'	3			
107	Jatropha integerrima	Jatropha red 3-4'	39			
108	hymenocallis latifolia	Spider lily regular 1'6"	210			
109	Terminalia arjuna	Arjuna 8'	8			
110	Agave americana 'Marginata'	Agave yellow 1'6"	1			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
111	Ficus var	Ficus 3 level topiary 4'	3			
112	Ficus var	Ficus 2 level topiary 3'	6			
113	Ficus microcarpa	Ficus cloud pruning 5'	1			
114	Carmona microphylla	Carmona topiary curved 3'	1			
115	Lantana purple	Lantana light purple 1'6"	124			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
116	Ficus var	Ficus Large topiary 7'	1			
117	Tecomaria capensis yellow old var	Tecomaria yellow old var 1'6"	44			
118	Tecomaria capensis yellow new var	Tecomaria yellow new var 1'6"	60			
119	Yucca silver	Yucca silver 4'	2			
120	Dioon Cycad	Dioon cycad 2-3'	2			

SI.No.	Common Name	Botanical Name	Qty	Picture	Rate (₹)	Amount (₹)
121	Supply and Laying of Golden Duranda hedge 2' ht and 1'6" wide for a length of 450'	Running length	450			
122	Supply and Laying of Acalypha red hedge 2' ht and 1'6" wide for a length of 260'	Running length	260			
Total Amount (Excluding GST)						

<u>Note:</u> This is a consolidated item for Item No. 1 of the BOQ/SOQ comprising of the following sub-items mentioned herein from 1 to 122 (without GST). Bidders shall quote L.S rate / amount for this item while bidding, which shall be the total of individual items.

Intending bidders are advised to download this Annexure-9 in PDF, uploaded along with other tender documents, take print outs of the same, fill-in the rates of each individual item and amount of each item, in figures, in the respective columns / rows, provided therein and upload the scanned copies of the same, along with Part-II of the tender ONLY without fail, while submitting the e-tenders.

While settling bills, the total amount for this item shall be arrived at by calculating the total amount, using the quantities of individual items mentioned herein from 1 to 122, which are executed at site based on the rates quoted / uploaded in MSTC portal.

SECTION - X

SITE LAYOUT DRAWING AND TENTATIVE LOCATION & LEGEND OF TREE / PLANT SPECIES



Typical render of each zone



Amphitheatre with Palm grove and contoured Lawn



Entrance Area



Fruit Groove



Outdoor Gym area



Palm Grove with Araucaria in the centre and shade grass below



Rock Garden



Topiary Garden



View of proposed Rock Cascade Area



Sensory pathway area



Tropical section with contoured Lawn



North Elevated View of the overall proposed area



West Elevated View of the overall proposed area.